Minutes of the Meeting No. 07/17 scheduled on 13.07.2016 (actually held on 20.07.2016) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No.06/17 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No M- 94 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Excel Crop Care Ltd., Mumbai F. No. 01/83/50/641/AM15/DES-IV RLA F. No. 03/94/40/285/AM15 Lic. No. 0310786433 dt.04.07.2014

The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished the sufficient technical justification.

Case No M- 95 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Excel Crop Care Ltd., Mumbai F. No. 01/83/50/372/AM14/DES-IV RLA F. No. 03/94/40/66/AM14 Lic. No. 0310740469 dt.05.07.2013

The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished the sufficient technical justification.

Case No M- 96 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Excel Crop Care Ltd., Mumbai F. No. 01/83/50/119/AM14/DES-IV RLA F. No. 03/94/40/724/AM15 Lic. No. 0310790839 dt.07.11.2014

The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished the sufficient technical justification.

Case No M- 97 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Technichem Organics Pvt. Ltd., Ahmedabad F. No. 01/83/50/611/AM06/DES-IV RLA F. No. 08/24/40/44/AM06 Lic. No. 810053284 dt.17.01.2006

The Committee considered the case as per agenda and decided to defer the case to examine the request further. The case is re-listed for 10.08.2016.

Case No M- 98	M/s. K. Patel Chemo Pharma Pvt. Ltd., Gujarat

NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	F. No. 01/83/50/623/AM16/DES-IV RLA F. No. 03/94/40/205/AM16 Lic. No. 0310797258 dt.15.07.2015

The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.14010/37/2008-CH-II dated 27.12.2011, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 99 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. K. Patel Chemo Pharma Pvt. Ltd., Gujarat F. No. 01/83/50/484/AM16/DES-IV RLA F. No. 03/94/40/1119/AM15 Lic. No. 0310794422 dt.03.09.2015

The Committee considered the case as per agenda and decided to allow ad-hoc norms on repeat basis as per the earlier written recommendation of Deptt. of C&PC(Chem. Div) vide their UO. No.14010/37/2008-CH-II dated 27.12.2011, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 100 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Galaxy Surfactants Ltd. Raigad F. No. 01/83/50/922/AM14/DES-IV RLA F. No. 03/94/40/844/AM14 Lic. No. 0310765122 dt.08.01.2014

The Committee considered the case as per agenda for modification in import item. During the meeting on 20.07.2016. The Committee decided to modify the import item approved in Meeting No. 01/83 dated 09.04.2014 without any other change as under:-

Import Item as per AA	Import Item as per NC No. 1/83 dt. 09.04.14	Import item recommended
Dimethyl Lauryl Amine	1. Dimethyl Lauryl Amine (C1298) 2. Dimethyl Lauryl Amine (C1214)	Dimethyl Lauryl Amine

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 101 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/704/AM16/DES-IV RLA F. No. 03/95/40/195/AM16 Lic. No. 0310798230 dt.17.08.2015

The Committee considered the case as per agenda and decided to withdrawn the case as the same has already been approved in Meeting No.05/83 dated 15.06.2016.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 102 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Hindustan Platinum Pvt. Ltd., Mumbai F. No. 01/83/50/313/AM16/DES-IV RLA F. No. 03/95/40/950/AM15 Lic. No. 0310793157 dt.21.01.2015

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Export Item	Qty.	Import Item	Qty.
Palladium Acetate (Palladium Content 47% - 48.50%)	1 Kg	Palladium (Minimum Purity 99.9%)	47.3 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 103 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Oren Hydrocarbons Pvt. Ltd., Chennai F. No. 01/83/50/755/AM16/DES-IV RLA F. No. 04/24/40/106/AM16 Lic. No. 0410160832 dt.24.07.2015

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Export item – Lubricant – Ester Base (Pallube 545) containing minimum 39% of Import item Pentaerythritol Monoleate.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 104 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. United Phosphorus Ltd., Mumbai F. No. 01/83/50/142/AM16/DES-IV RLA F. No. 03/95/40/144/AM15 Lic. No. 0310792792 dt.09.01.2015

The Committee considered the case as per agenda for correction in export item. During the meeting on 20.07.2016. The Committee decided to correct the export item approved in Meeting No. 10/83 dated 21.10.2015 without any other change as under:-

Import Item as per AA	Import Item as per NC No. 10/83 dt. 21.10.2015	Import item recommended
Mancozeb 80% WP	Mancozeb Technical 80% WP	Mancozeb 80% WP

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 105 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Grauer & Well (India) Ltd., Mumbai F. No. 01/83/50/304/AM16/DES-IV RLA F. No. 03/94/40/890/AM15 Lic. No. 0310794116 dt.24.02.2015

The Committee considered the case as per agenda for amendment in the description of import item. The Committee decided to amend the description of import item approved in Meeting No. 11/83 dated 18.11.2015 without any other change as under:-

Import Item as per AA	Import Item as per NC No. 11/83 dt. 18.11.2015	Import item recommended as per Bill of Entry

Technical LGW 280 (Low Flow)	Technical LGW 280 (Low Flow)	LGW 280 (Low Flow)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 106 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Meghmani Pigments, Ahmedabad F. No. 01/83/50/796/AM14/DES-IV RLA F. No. 08/24/40/375/AM14 Lic. No. 0810126839 dt.03.12.2013

The Committee considered the case as per agenda and Committee took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 107 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Makwell Plastisizers Pvt. Ltd., Mumbai F. No. 01/83/50/51/AM13/DES-IV RLA F. No. 03/95/40/1095/AM12 Lic. No. 0310690440 dt.12.04.2012

The Committee considered the case as per agenda for amendment in the description of import items Sl. No. 1 & 3. The Committee decided to amend the description of import items Sl. No. 1 & 3 approved in Meeting No. 11/16 dated 18.11.2015 without any other change as under:-

Import item as per AA	Import item as per NC M.No.11/16 Dt.18.11.15 (held on 08.12.15)	Import item recommended
1. Paraffin 3. Stabilizers	1. Paraffin (C10-C20) 3. Tin Stabilizers	1. Paraffin 3. Stabilizers

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 108 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Makwell Plastisizers Pvt. Ltd., Mumbai F. No. 01/83/50/670/AM14/DES-IV RLA F. No. 03/95/40/943/AM13 Lic. No. 0310725374 dt.22.02.2013

The Committee considered the case as per agenda for amendment in the item of import against the export of Chilorinaterd Paraffin 25-30% Chlorine content/40-50% chlorine content 46-50% chlorine content. Deptt. of C&PC vide their letter dated 26.05.2015 has stated that request of the firm for the amendment of item from Paraffin (C10-C20) to “Paraffin” for the purpose of EODC / regularization purposes.

During the meeting on 27.04.2016. The Committee views that there are various commercial grades of Paraffin with different carbon items per molecule i.e. C10-C13, C11-C12, C11-14, C12-C14, C14-C17, C17-C20. These all falls within the Paraffin (C10-C20). Thus in the normal course, the item is indicated either as Paraffin (C10-C20) or Paraffin. There is no change in the manufacturing process and quantity required for the manufacturer of Chlorinated Paraffins. This type of request has also been approved in NC Meeting No.2/16 dated 13.05.2015. Accordingly, description as “Paraffin” may be considered for purpose of EODC / regularization purposes for above mentioned licences only.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 109 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Omni Impex Pvt. Ltd., Mumbai F. No. 01/83/171/155/AM17/DES-IV RLA F. No. 03/95/40/542/AM15 Lic. No. 0310790711 dt.03.11.2014

The Committee considered the case as per agenda for amendment in the description of export item. The Committee decided to amend the description of export item approved in Meeting No. 39/83 dated 17.09.2015 without any other change as under:-

Export Item as per AA	Export item as per NC M.No.39/83 dt.17.09.2015	Export Item recommended as per shipping bill
Dynal FNX 1210 (Lauryl Alcohol 10 Moles Ethoxylates)	Dynal FNX 1210 (Laluryl Alcohol 10 Moles Ethoxylates)	Dynal FNX1210

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 110 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. Omni Impex Pvt. Ltd., Mumbai F. No. 01/83/171/156/AM17/DES-IV RLA F. No. 03/95/40/541/AM15 Lic. No. 0310790709 dt.03.11.2014

The Committee considered the case as per agenda for amendment in the description of export item. The Committee decided to amend the description of export item approved in Meeting No. 39/83 dated 17.09.2015 without any other change as under:-

Export Item as per AA	Export item as per NC M.No.39/83 dt.17.09.2015	Export Item recommended as per shipping bill
Dynal FNX 145 (Tri Decyl Alcohol 5 Moles Ethoxylates)	Dynal FNX 145 (Tri Decyl Alcohol 5 Moles Ethoxylates)	Dynal FNX 145

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 111 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. United Phosphorus Ltd., Mumbai F. No. 01/83/50/795/AM12/DES-IV/Pt. RLA F. No. 03/95/40/285/AM12 Lic. No. 0310647087 dt.08.08.2011

The Committee considered the case as per agenda for amendment in the decision taken in NC Meeting No.51/83 dated 21.03.2011. The Committee decided to amend the decision of approved Meeting No. 51/83 dated 21.03.2011 and ratify the norms as per NC Meeting No.3/83 dated 21.04.2010 without any other change is as under:-

Import items as per AA	Import items recommended as per M.No.3/83 dt. 21.04.10
1. Meta Hydroxy Benzoic Acid 2. 3,4-Dichloro Benzo trifluoride 3. Dimethyl sulfoxide 4. Toluene 5. Butyl Acetate	1. Meta Hydroxy Benzoic Acid 2. 3,4-Dichloro Benzo trifluoride 3. Dimethyl sulfoxide 4. Toluene 5. Butyl Acetate

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 112 NC No.07/17	M/s. United Phosphorus Ltd., Mumbai F. No. 01/83/50/53/AM14/DES-IV

Dated 13.07.2016 (held on 20.07.2016)	RLA F. No. 03/95/40/598/AM13 Lic. No. 0310727959 dt.13.03.2013

The Committee considered the case as per agenda for amendment in description of the export item and import item. The Committee decided to amend the description of export item and import item approved in Meeting No.13/83 dated 26.06.2013 without any other change as under:-

Export item

Export item as per AA	Export item as per M. No. 13/83 dt. 26.06.13	Export item recommended
Acephate 97 DF	Acephate 97 Minimum	Acephate 97 DF

Import item

Import item as per AA	Import item as per M. No. 13/83 dt. 26.06.13	Import item recommended
Methylene Dichloride (MDC)	Methylene Dichloride	Methylene Dichloride (MDC)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 113 NC No.07/17 Dated 13.07.2016 (held on 20.07.2016)	M/s. JKP Master Batch Pvt. Ltd., New Delhi F. No. 01/83/50/980/AM12/DES-IV/Pt. RLA F. No. 05/23/40/386/AM12 Lic. No. 0510319051 dt.29.02.2012

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-

Export item No.1 - Colour Master Batches consisting of minimum of import item No. 1. Relevant Polymers Polyethylene -20000 Kg. 2. Titanium Dioxide- 15000 Kg. 3. Calcium Carbonate CACO3 - 14000 Kg. 4. Relevant Colours Pigment Dyes- 1000 Kg.

Export Item No.2 - White Master Batches consisting of minimum of import item No.5. Relevant Polymers Polyethylene- 10000 Kg. 6. Titanium Dioxide- 12500 Kg. 7. Calcium Carbonate CACO3 – 2500 kg.

Export Item No.3 – Black Master Batches consisting of minimum of import item No.8. Relevant Polymers Polyethylene- 15000 Kg. 9. Carbon Black- 10000 Kg.

Import items:-

1-7 As applied
8 15450 Kg.
9 10300 Kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

MINUTE OF OUT OF AGENDA CASE

Case No. M-114	M/s. Panama Petrochem Ltd., Mumbai
NC No. 07/17	F.No.01/83/050/01203/AM04/DES-IV/
Dated 13.07.2016 (held on 03.08.2016 as special case)	RLA, No.03/24/040/01439/AM04
	Lic.No. 0310244334 dt.30.12.2003

The Committee considered the case as per agenda and discussed the case relating to M/s. Panama Petrochem Ltd., Mumbai who has filed the writ Petition (Lodging) No.3241 of 2015, challenging the legality and validity of the Minutes of Meeting dated 15.12.2004 issued by the Norms Committee IV for the Advance Authorization No.0310244334 dated 30.12.2003. The Committee has taken the following decision:

"Firm will submit Central consumption data to the Zonal Additional DGFT Office, Mumbai at the time of redemption. The Zonal Additional DGFT Office, Mumbai would compare this with the quantity applied by the firm and allow lower of the two for redemption purpose."

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-114-A	M/s. Plastiblends India Ltd., Mumbai
NC No. 07/17	F.No.01/83/050/599/AM16/DES-IV
Dated 13.07.2016 (held on 03.08.2016 as special case)	RLA, No.03/95/40/264/AM16
	Lic.No. 0310797137 dt.09.07.2015

The Committee considered the case as per agenda for amendment in decision taken in NC Meeting No.17/83 dated 23.03.2016. The Committee decided to amend the decision of approved Meeting No. 17/83 dated 23.03.2016 and ratify the norms is as under:-

Export item	Qty.	Import item	Qty.
Polywhite Master Batch (consisting of Relevant Polymers- 9237.50 Kg, Dispersing Agent- 325 Kg, Calcium Carbonate- 28500 Kg and Talc- 11750 Kg	1 Kg	Sl. No. 1 to 4	As applied for by the firm
		5. Titanium Dioxide (Rutile Grade)	127.5 Kg
		6. Optical Brightner	12.75 Kg
		7. Dispersing Agent Namely Lubricant (Plastipet)	331.5 Kg
		8. Extender Namely Calcium Carbonate	29070 Kg
		9. Extender Namely Talc	11985 Kg
		10. Additive Namely Antioxidant	51 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 7/83-ALC1/2016 MEETING DATE : 13.07.2016

1	Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Rejected
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the deficiency letter issued by the Deptt. of IPP to firm received back undelivered.			

2	Case No.:1/13/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Rejected
	HQ File :01/83/050/00163/AM14/	RLA File :03/95/040/00054/AM13/	Lic.No/Date:0310694693 15.05.2012	Defer Date:
	Decision :The Committee considered the case as per agenda and observed that it is not possible to fix norms for import of Copper Scrap as the Copper contents varies. The Committee is decided to reject the request of the firm.			

3	Case No.:8/9/83-ALC1/2015	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00542/AM16/	RLA File :05/23/040/00033/AM13/	Lic.No/Date:0510325623 23.05.2012	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

4	Case No.:3/5/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00011/AM14/	RLA File :17/24/040/00008/AM14/	Lic.No/Date:1710005297 22.04.2013	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

5	Case No.:1/9/83-ALC1/2013	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00157/AM14/	RLA File :05/23/040/00030/AM14/	Lic.No/Date:0510353100 03.05.2013	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 10.08.2016.			

6	Case No.:43/47/83-ALC1/2013	Party Name:ACPL EXPORTS PVT.LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00859/AM14/	RLA File :05/23/040/00350/AM14/	Lic.No/Date:0510374406 24.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as per wastage as prescribed in Para 4.39 of FTP i.e. Wastage or manufacturing loss for gold / silver / platinum jewellery shall be admissible as per Paragraph 4.60 of HBP 2015-2020 of Chapter 4. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

7	Case No.:85/5/83-ALC1/2015	Party Name:SERVO PLASTICS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00324/AM16/	RLA File :02/24/040/00172/AM14/	Lic.No/Date:0210198710 10.01.2014	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examin the request of the firm. The case is re-listed for 10.08.2016.			

8	Case No.:10/4/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00115/AM15/	RLA File :08/24/040/00016/AM15/	Lic.No/Date:0810131004 01.05.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

9	Case No.:14/10/83-ALC1/2014	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date:0510385795 05.05.2014	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examin the request of the firm. The case is re-listed for 10.08.2016.			

10	Case No.:50/7/83-ALC1/2015	Party Name:GSC, GLASS LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00464/AM16/	RLA File :05/23/040/00035/AM15/	Lic.No/Date:0510386561 15.05.2014	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examin the request of the firm. The case is re-listed for 10.08.2016.			

11	Case No.:98/7/83-ALC1/2015	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00512/AM16/	RLA File :05/23/040/00073/AM15/	Lic.No/Date:0510387216 23.05.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:43/10/83-ALC1/2014	Party Name:BANARAS BEADS LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00273/AM15/	RLA File :15/24/040/00008/AM15/	Lic.No/Date:1510021990 09.06.2014	Defer Date:10.08.2016
	Decision: The Committee considered the case as per agenda and defer the case as the reply of the firm against the D/L dated 30.06.2016 issued by Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

13	Case No.:4/10/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00234/AM15/	RLA File :34/24/040/00112/AM15/	Lic.No/Date:3410040438 11.08.2014	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examin the request of the firm. The case is re-listed for 10.08.2016.			

14	Case No.:11/18/83-ALC1/2014	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:7/83-ALC1/2016	Status:Transferred to Different

			13.07.2016	Section
	HQ File :01/83/050/00700/AM15/	RLA File :03/95/040/00413/AM15/	Lic.No/Date:0310787952 12.08.2014	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to transfer the case to NC-III.			

	Case No.:15/18/83-ALC1/2014	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00704/AM15/	RLA File :02/24/040/00095/AM15/	Lic.No/Date:0210204815 19.08.2014	Defer Date:
15	Decision : The Committee considered the case as per agenda for fixation of ad-hoc norms, and the Committee decided to ratify the ad-hoc norms as under:-			

Export items	Qty.	Import items	Qty.
Writing and Printing Paper (Plain Paper)	1 Kg	Waste paper -- Coated Book Stock (Grade 43)/ Sorted Office paper (Grade 37), Multigrade / Multiprint Moisture Content 10+/2%	1.10 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:5/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00235/AM15/	RLA File :08/24/040/00209/AM15/	Lic.No/Date:0810133189 02.09.2014	Defer Date:
16	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:7/14/83-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00493/AM15/	RLA File :34/24/040/00107/AM15/	Lic.No/Date:3410040511 04.09.2014	Defer Date:
17	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			

	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	Case No.:26/18/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00715/AM15/	RLA File :03/95/040/00506/AM15/	Lic.No/Date:0310789308 17.09.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:101/7/83-ALC1/2016	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00297/AM17/	RLA File :03/94/040/00645/AM15/	Lic.No/Date:0310790084 09.10.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:5/14/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00491/AM15/	RLA File :08/24/040/00319/AM15/	Lic.No/Date:0810133871 19.11.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

21	Case No.:10/14/83-ALC1/2014	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00496/AM15/	RLA File :09/24/040/00478/AM15/	Lic.No/Date:0910061296 24.11.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

22	Case No.:9/1/83-ALC1/2015	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00009/AM16/	RLA File :05/23/040/00396/AM15/	Lic.No/Date:0510392276 03.12.2014	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:6/16/83-ALC1/2014	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00591/AM15/	RLA File :09/24/040/00541/AM15/	Lic.No/Date:0910061467 31.12.2014	Defer Date:

	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

24	Case No.:89/5/83-ALC1/2015	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00328/AM16/	RLA File :03/95/040/00954/AM15/	Lic.No/Date:0310794024 20.02.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

25	Case No.:105/7/83-ALC1/2015	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00519/AM16/	RLA File :13/24/040/00052/AM15/	Lic.No/Date:1310047807 03.03.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.:10/9/83-ALC1/2015	Party Name:NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00544/AM16/	RLA File :05/24/040/00584/AM15/	Lic.No/Date:0510393495 09.03.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

27	Case No.:45/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016	Status:Case Approved

			13.07.2016	
	HQ File :01/83/050/00284/AM16/	RLA File :17/24/040/00207/AM15/	Lic.No/Date:1710006069 19.03.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	Case No.:47/7/83-ALC1/2015	Party Name:UNITED MUD-CHEM PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00461/AM16/	RLA File :03/95/040/01108/AM15/	Lic.No/Date:0310795038 31.03.2015	Defer Date:10.08.2016
	Decision: The Committee considered the case as per agenda and defer the case as the reply of the firm against the D/L dated 30.06.2016 issued by Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

29	Case No.:29/7/83-ALC1/2015	Party Name:SNAM ABRASIVES PVT. LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00443/AM16/	RLA File :07/24/040/00003/AM16/	Lic.No/Date:0710108027 15.04.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:48/7/83-ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00462/AM16/	RLA File :02/24/040/00007/AM16/	Lic.No/Date:0210205722 20.04.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

	NORMS COMMITTEE.

31	Case No.:44/7/83-ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00458/AM16/	RLA File :05/24/040/00616/AM15/	Lic.No/Date:0510393915 23.04.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:45/7/83-ALC1/2015	Party Name:LA-DE MURE	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00459/AM16/	RLA File :05/23/040/00546/AM15/	Lic.No/Date:0510394002 27.04.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on net to net basis. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:28/9/83-ALC1/2015	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00562/AM16/	RLA File :09/24/040/00017/AM16/	Lic.No/Date:0910061953 01.05.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

34	Case No.:82/7/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00496/AM16/	RLA File :15/24/040/00006/AM16/	Lic.No/Date:1510022060 05.05.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the			

	work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35	Case No.:2/3/83-ALC1/2015	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00158/AM16/	RLA File :08/24/040/00011/AM16/	Lic.No/Date:0810135236 08.05.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:93/7/83-ALC1/2016	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00289/AM17/	RLA File :04/24/040/00031/AM16/	Lic.No/Date:0410160491 11.05.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14011/20/2011-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:83/7/83-ALC1/2015	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00497/AM16/	RLA File :02/24/040/00002/AM16/	Lic.No/Date:0210205793 14.05.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of IPP vide their UO.No.7/249/2016-TSW dated 29.07.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:91/7/83-ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00505/AM16/	RLA File :05/24/040/00102/AM16/	Lic.No/Date:0510394505 10.06.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:91/9/83-ALC1/2015	Party Name:BEE CHEMS	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00625/AM16/	RLA File :06/24/040/00012/AM16/	Lic.No/Date:0610038173 15.06.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and decided to ratify the norms as applied for by the firm for Export Item – Desiccant Clay Granules Sachet/ Pouch/ Bags made of Montmorillonite Clay. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

40	Case No.:21/9/83-ALC1/2015	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00555/AM16/	RLA File :05/23/040/00139/AM16/	Lic.No/Date:0510394765 30.06.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:- Import items – 1-3 as applied for by the firm Import items- 4 to 8 Subject to 5% of FOB value RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:62/9/83-ALC1/2015	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00596/AM16/	RLA File :03/95/040/00231/AM16/	Lic.No/Date:0310796999 01.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

42	Case No.:47/9/83-ALC1/2015	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00581/AM16/	RLA File :03/95/040/00254/AM16/	Lic.No/Date:0310797025 02.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:36/11/83-ALC1/2015	Party Name:FRUZYME BIOTECH INDIA P LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00665/AM16/	RLA File :32/24/040/00007/AM16/	Lic.No/Date:3210077622 16.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and decided to ratify the norms as under:-			

Export item	Qty.	Import item	Qty.
Papain Refine	1 Kg	Crude Papain	1.5 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44	Case No.:49/9/83-ALC1/2015	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00583/AM16/	RLA File :03/95/040/00323/AM16/	Lic.No/Date:0310797598 23.07.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based			

	on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/70/2015-CH-II dated 14.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

45	Case No.:37/9/83-ALC1/2015	Party Name:D J S PRINTERS PVT. LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00571/AM16/	RLA File :05/23/040/00176/AM16/	Lic.No/Date:0510395080 24.07.2015	Defer Date:10.08.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 10.08.2016.			

46	Case No.:78/9/83-ALC1/2015	Party Name:SIDDHARTH COLORCHEM LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00612/AM16/	RLA File :03/95/040/00252/AM16/	Lic.No/Date:0310797758 28.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:106/7/83-ALC1/2015	Party Name:ATUL LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00520/AM16/	RLA File :08/24/040/00025/AM16/	Lic.No/Date:0810135755 29.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:107/7/83-	Party Name:KUTCH	Meet No/Date:7/83-	Status:Case

	ALC1/2015	CHEMICAL INDUSTRIES LTD.,	ALC1/2016 13.07.2016	Approved
	HQ File :01/83/050/00521/AM16/	RLA File :34/24/040/00121/AM16/	Lic.No/Date:3410041413 29.07.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/17/2012-CH-II dated 13.03.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:26/11/83-ALC1/2015	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00655/AM16/	RLA File :02/24/040/00057/AM16/	Lic.No/Date:0210206042 05.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.:23/11/83-ALC1/2015	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00652/AM16/	RLA File :02/24/040/00096/AM16/	Lic.No/Date:0210206059 11.08.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

51	Case No.:96/7/83-ALC1/2016	Party Name:HELIOS PHARMACEUTICALS (DIV. OF P.K.T.P. LTD)	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00292/AM17/	RLA File :08/24/040/00148/AM16/	Lic.No/Date:0810135870 17.08.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

52	Case No.:30/11/83-ALC1/2015	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status: Case Deffered
	HQ File	RLA File	Lic.No/Date:0510395417	Defer

	:01/83/050/00659/AM16/	:05/23/040/00197/AM16/	25.08.2015	Date:10.08.2016
	Decision: The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

53	Case No.:74/11/83-ALC1/2015	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00703/AM16/	RLA File :03/95/040/00378/AM16/	Lic.No/Date:0310798479 26.08.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

54	Case No.:85/11/83-ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00714/AM16/	RLA File :03/94/040/00420/AM16/	Lic.No/Date:0310798484 26.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:87/11/83-ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00716/AM16/	RLA File :03/94/040/00421/AM16/	Lic.No/Date:0310798486 26.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.:37/11/83-ALC1/2015	Party Name:GREENVALE ECO PRODUCTS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred

	HQ File :01/83/050/00666/AM16/	RLA File :31/83/040/00077/AM16/	Lic.No/Date:3110065612 27.08.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and defer the case as the reply of the firm against the D/L dated 30.06.2016 issued by Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

57	Case No.:29/11/83-ALC1/2015	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00658/AM16/	RLA File :05/23/040/00225/AM16/	Lic.No/Date:0510395474 28.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and decided to ratify the norms as under:- Import items – 1-3 as applied for by the firm Import items- 4 to 7 Subject to condition 5% of FOB value RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.:38/11/83-ALC1/2015	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00667/AM16/	RLA File :31/83/040/00078/AM16/	Lic.No/Date:3110065615 28.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	Case No.:2/11/83-ALC1/2015	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00631/AM16/	RLA File :05/24/040/00259/AM16/	Lic.No/Date:0510395491 31.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:1/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
60	HQ File :01/83/050/00535/AM16/	RLA File :09/24/040/00310/AM16/	Lic.No/Date:0910062577 09.09.2015	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request further. The case is re-listed for 10.08.2016			

	Case No.:2/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
61	HQ File :01/83/050/00536/AM16/	RLA File :09/24/040/00314/AM16/	Lic.No/Date:0910062578 09.09.2015	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request further. The case is re-listed for 10.08.2016.			

	Case No.:3/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
62	HQ File :01/83/050/00537/AM16/	RLA File :09/24/040/00311/AM16/	Lic.No/Date:0910062579 09.09.2015	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request further. The case is re-listed for 10.08.2016.			

	Case No.:4/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
63	HQ File :01/83/050/00538/AM16/	RLA File :09/24/040/00309/AM16/	Lic.No/Date:0910062580 09.09.2015	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request further. The case is re-listed for 10.08.2016.			

	Case No.:58/11/83-ALC1/2015	Party Name:VEDI CARE AYURVEDA PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
64	HQ File :01/83/050/00687/AM16/	RLA File :05/24/040/00064/AM16/	Lic.No/Date:0510395615 15.09.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

65	Case No.:32/17/83-	Party Name:KAYGEE-	Meet No/Date:7/83-	Status:Case

	ALC1/2015	LOPAREX INDIA PVT. LTD.	ALC1/2016 13.07.2016	Deferred
	HQ File :01/83/050/00826/AM16/	RLA File :03/94/040/00453/AM16/	Lic.No/Date:0310798982 21.09.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

66	Case No.:33/17/83-ALC1/2015	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00827/AM16/	RLA File :03/94/040/00451/AM16/	Lic.No/Date:0310798981 21.09.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

67	Case No.:95/7/83-ALC1/2016	Party Name:INWAC METALS & CHEMICALS PVT. LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00291/AM17/	RLA File :34/21/040/00290/AM16/	Lic.No/Date:3410041524 21.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.:57/11/83-ALC1/2015	Party Name:CLASSIC COIR FACTORY	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00686/AM16/	RLA File :10/24/040/00051/AM16/	Lic.No/Date:1010059274 22.09.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

69	Case No.:2/5/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00189/AM17/	RLA File :08/24/040/00066/AM16/	Lic.No/Date:0810136088 22.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			

	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

70	Case No.:34/17/83-ALC1/2015	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00828/AM16/	RLA File :03/94/040/00389/AM16/	Lic.No/Date:0310799027 23.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:65/11/83-ALC1/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00694/AM16/	RLA File :05/23/040/00277/AM16/	Lic.No/Date:0510395775 30.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.:55/11/83-ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00684/AM16/	RLA File :02/24/040/00140/AM16/	Lic.No/Date:0210206218 09.10.2015	Defer Date:10.08.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 10.08.2016.			

73	Case No.:38/17/83-	Party Name:GALAXY	Meet No/Date:7/83-	Status:Case

	ALC1/2015	SURFACTANTS LTD.,	ALC1/2016 13.07.2016	Approved
	HQ File :01/83/050/00832/AM16/	RLA File :03/94/040/00191/AM16/	Lic.No/Date:0310799644 23.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	Case No.:39/17/83-ALC1/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00833/AM16/	RLA File :03/94/040/00119/AM16/	Lic.No/Date:0310799643 23.10.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

75	Case No.:1/11/83-ALC1/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00630/AM16/	RLA File :05/24/040/00173/AM16/	Lic.No/Date:0510396023 26.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:45/17/83-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00839/AM16/	RLA File :03/95/040/00202/AM16/	Lic.No/Date:0310799664 26.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of IPP vide their UO.No.7/17/2014-TSW dated 21.08.2014 on repeat basis, uploaded along with these minutes or as applied by the firm			

	whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77	Case No.:46/17/83-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00840/AM16/	RLA File :03/95/040/00203/AM16/	Lic.No/Date:0310799663 26.10.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

78	Case No.:47/17/83-ALC1/2015	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00841/AM16/	RLA File :03/95/040/00528/AM16/	Lic.No/Date:0310799671 26.10.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

79	Case No.:2/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00002/AM17/	RLA File :03/94/040/00147/AM16/	Lic.No/Date:0310799670 26.10.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

80	Case No.:18/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00812/AM16/	RLA File :09/24/040/00276/AM16/	Lic.No/Date:0910062775 27.10.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

81	Case No.:13/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00013/AM17/	RLA File :03/94/040/00578/AM16/	Lic.No/Date:0310799758 28.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following:- Based on the written recommendation of Deptt. of IPP vide their UO.No.7/47/2015-TSW dated 30.04.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

	NORMS COMMITTEE.

82	Case No.:23/7/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00219/AM17/	RLA File :03/94/040/00580/AM16/	Lic.No/Date:0310799734 28.10.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided the following:- Based on the written recommendation of Deptt. of IPP vide their UO.No.7/47/2015-TSW dated 18.05.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:7/17/83-ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00801/AM16/	RLA File :02/24/040/00145/AM16/	Lic.No/Date:0210206249 29.10.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

84	Case No.:16/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00810/AM16/	RLA File :09/24/040/00269/AM16/	Lic.No/Date:0910062792 29.10.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

85	Case No.:17/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00811/AM16/	RLA File :09/24/040/00268/AM16/	Lic.No/Date:0910062793 29.10.2015	Defer Date:10.08.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 10.08.2016.			

86	Case No.:14/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00014/AM17/	RLA File :03/94/040/00574/AM16/	Lic.No/Date:0310799847 29.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following:- Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14011/20/2011-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

87	Case No.:29/17/83-ALC1/2015	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00823/AM16/	RLA File :22/24/040/00061/AM16/	Lic.No/Date:2210015340 30.10.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

88	Case No.:20/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00814/AM16/	RLA File :17/24/040/00072/AM16/	Lic.No/Date:1710006200 02.11.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.:25/17/83-ALC1/2015	Party Name:VINOD AGENCIES	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00819/AM16/	RLA File :50/24/040/00014/AM16/	Lic.No/Date:5010002227 02.11.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

90	Case No.:1/7/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00197/AM17/	RLA File :03/94/040/01117/AM15/	Lic.No/Date:0310799948 02.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

91	Case No.:2/7/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00198/AM17/	RLA File :03/94/040/00611/AM16/	Lic.No/Date:0310799946 02.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:3/7/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00199/AM17/	RLA File :03/94/040/01177/AM15/	Lic.No/Date:0310799945 02.11.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following:- Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/148/2011-CH-II dated 05.05.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

93	Case No.:21/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00815/AM16/	RLA File :17/24/040/00073/AM16/	Lic.No/Date:1710006201 03.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

94	Case No.:16/3/83-ALC1/2016	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00016/AM17/	RLA File :03/94/040/00544/AM16/	Lic.No/Date:0310799984 03.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.:14/17/83-ALC1/2015	Party Name:DELTA EXPORTS INTERNATIONAL	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00808/AM16/	RLA File :05/23/040/00331/AM16/	Lic.No/Date:0510396219 04.11.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

96	Case No.:11/17/83-ALC1/2015	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00805/AM16/	RLA File :05/23/040/00310/AM16/	Lic.No/Date:0510396220 05.11.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

97	Case No.:99/11/83-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00728/AM16/	RLA File :03/95/040/00582/AM16/	Lic.No/Date:0310800121 06.11.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

98	Case No.:8/17/83-ALC1/2015	Party Name:COLOUR INDIA	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00802/AM16/	RLA File :34/24/040/00209/AM16/	Lic.No/Date:3410041664 06.11.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as			

	the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.

99	Case No.:44/17/83-ALC1/2015	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00838/AM16/	RLA File :03/95/040/00477/AM16/	Lic.No/Date:0310800153 09.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	Case No.:5/17/83-ALC1/2015	Party Name:KALIMA GRANITES	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00799/AM16/	RLA File :04/24/040/00173/AM16/	Lic.No/Date:0410161319 17.11.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case as the Comments from Deptt. of IPP is awaited. The case is re-listed for 10.08.2016.			

101	Case No.:37/7/83-ALC1/2016	Party Name:PAPER PLUS CORPORATION	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00233/AM17/	RLA File :03/95/040/00617/AM16/	Lic.No/Date:0310800319 19.11.2015	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy received from RA is sent to Deptt. of IPP for providing the comments vide U.O dated 27.06.2016. The case is re-listed for 10.08.2016.			

102	Case No.:6/17/83-ALC1/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00800/AM16/	RLA File :05/24/040/00243/AM16/	Lic.No/Date:0510396397 23.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals			

	letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

103	Case No.:24/17/83-ALC1/2015	Party Name:DOLPHIN POLYFILL PVT.LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00818/AM16/	RLA File :24/24/040/00023/AM16/	Lic.No/Date:2410041868 23.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

104	Case No.:24/7/83-ALC1/2016	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00220/AM17/	RLA File :03/95/040/00604/AM16/	Lic.No/Date:0310800479 30.11.2015	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 10.08.2016.			

105	Case No.:25/7/83-ALC1/2016	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00221/AM17/	RLA File :03/95/040/00642/AM16/	Lic.No/Date:0310800467 30.11.2015	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy received from RA is sent to Deptt. of IPP for providing the comments vide U.O dated 27.06.2016. The case is re-listed for 10.08.2016.			

106	Case No.:36/7/83-ALC1/2016	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00232/AM17/	RLA File :03/95/040/00610/AM16/	Lic.No/Date:0310800484 30.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

107	Case No.:18/7/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00214/AM17/	RLA File :03/94/040/00679/AM16/	Lic.No/Date:0310800598 02.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following:- Based on the written recommendation of Deptt. of IPP vide their UO. dated 28.07.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:19/7/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00215/AM17/	RLA File :03/94/040/00675/AM16/	Lic.No/Date:0310800604 02.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following:_ Based on the written recommendation of Deptt. of IPP vide their UO. No.7/31/2015-TSW dated 04.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

109	Case No.:20/7/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00216/AM17/	RLA File :03/94/040/00588/AM16/	Lic.No/Date:0310800606 02.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following- Based on the written recommendation of Deptt. of IPP vide their UO. No.7/31/2015-TSW dated 01.07.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

110	Case No.:32/7/83-ALC1/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00228/AM17/	RLA File :03/95/040/00666/AM16/	Lic.No/Date:0310800575 02.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

111	Case No.:35/7/83-ALC1/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00231/AM17/	RLA File :03/95/040/00664/AM16/	Lic.No/Date:0310800574 02.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

112	Case No.:26/7/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00222/AM17/	RLA File :03/95/040/00410/AM16/	Lic.No/Date:0310800621 03.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following:- Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.15022/5/2015-CH-II dated 15.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.:33/7/83-ALC1/2016	Party Name:SBL COLORTECH PRIVATE	Meet No/Date:7/83-ALC1/2016	Status:Case Approved

		LIMITED.,	13.07.2016	
	HQ File :01/83/050/00229/AM17/	RLA File :03/95/040/00647/AM16/	Lic.No/Date:0310800618 03.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

114	Case No.:70/7/83-ALC1/2016	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00266/AM17/	RLA File :03/94/040/00516/AM16/	Lic.No/Date:0310800628 03.12.2015	Defer Date:10.082016
	Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 10.08.2016.			

115	Case No.:38/7/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00234/AM17/	RLA File :03/95/040/00564/AM16/	Lic.No/Date:0310800716 07.12.2015	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 10.08.2016.			

116	Case No.:39/7/83-ALC1/2016	Party Name:SKC CHEMIE PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00235/AM17/	RLA File :03/95/040/00658/AM16/	Lic.No/Date:0310800712 07.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following:- Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/44/2013-CH-II dated 21.10.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

117	Case No.:34/7/83-ALC1/2016	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310800765	Defer Date:

	:01/83/050/00230/AM17/	:03/94/040/00715/AM16/	08.12.2015	
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

118	Case No.:27/7/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00223/AM17/	RLA File :03/94/040/00719/AM16/	Lic.No/Date:0310800830 09.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

119	Case No.:30/7/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00226/AM17/	RLA File :03/94/040/00718/AM16/	Lic.No/Date:0310800827 09.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

120	Case No.:41/7/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:7/83-ALC1/2016	Status:Case Approved

			13.07.2016	
	HQ File :01/83/050/00237/AM17/	RLA File :03/94/040/00710/AM16/	Lic.No/Date:0310800820 09.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

121	Case No.:1/13/83-ALC1/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00769/AM16/	RLA File :34/24/040/00225/AM16/	Lic.No/Date:3410041721 10.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

122	Case No.:2/15/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00788/AM16/	RLA File :05/23/040/00386/AM16/	Lic.No/Date:0510396589 10.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

123	Case No.:28/7/83-ALC1/2016	Party Name:INDO AMINES LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00224/AM17/	RLA File :03/94/040/00257/AM16/	Lic.No/Date:0310800880 10.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

124	Case No.:2/13/83-ALC1/2015	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00770/AM16/	RLA File :34/24/040/00232/AM16/	Lic.No/Date:3410041729 11.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

125	Case No.:4/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00200/AM17/	RLA File :03/94/040/00034/AM16/	Lic.No/Date:0310800913 11.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/47/2014-CH-II dated 11.10.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

126	Case No.:5/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS	Meet No/Date:7/83-ALC1/2016	Status:Case Approved

		LIMITED,	13.07.2016	
	HQ File :01/83/050/00201/AM17/	RLA File :03/94/040/00188/AM16/	Lic.No/Date:0310800916 11.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/47/2014-CH-II dated 11.10.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

127	Case No.:6/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00202/AM17/	RLA File :03/94/040/00045/AM16/	Lic.No/Date:0310800914 11.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/47/2014-CH-II dated 10.11.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

128	Case No.:7/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00203/AM17/	RLA File :03/94/040/00540/AM16/	Lic.No/Date:0310800904 11.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/47/2014-CH-II dated 10.11.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

129	Case No.:8/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00204/AM17/	RLA File :03/94/040/00407/AM16/	Lic.No/Date:0310800901 11.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the			

	work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

130	Case No.:9/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00205/AM17/	RLA File :03/94/040/00510/AM16/	Lic.No/Date:0310800902 11.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM. No. 14010/47/2014-CH-II dated 10.11.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

131	Case No.:10/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00206/AM17/	RLA File :03/94/040/00586/AM16/	Lic.No/Date:0310800899 11.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

132	Case No.:11/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00207/AM17/	RLA File :03/94/040/00093/AM16/	Lic.No/Date:0310800890 11.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

133	Case No.:12/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00208/AM17/	RLA File :03/94/040/00187/AM16/	Lic.No/Date:0310800891 11.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/47/2014-CH-II dated 11.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

134	Case No.:13/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00209/AM17/	RLA File :03/94/040/00694/AM16/	Lic.No/Date:0310800909 11.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/47/2014-CH-II dated 10.11.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

135	Case No.:14/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00210/AM17/	RLA File :03/94/040/00320/AM16/	Lic.No/Date:0310800893 11.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/47/2014-CH-II dated 10.11.2015on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

136	Case No.:15/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310800900	Defer Date:

	:01/83/050/00211/AM17/	:03/94/040/00587/AM16/	11.12.2015	
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM. No. 14010/47/2014-CH-II dated 10.11.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

137	Case No.:31/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00227/AM17/	RLA File :03/94/040/00725/AM16/	Lic.No/Date:0310800918 11.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM. No. 14010/47/2014-CH-II dated 10.11.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

138	Case No.:40/7/83-ALC1/2016	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00236/AM17/	RLA File :03/95/040/00191/AM16/	Lic.No/Date:0310800934 11.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-			

Export Item	Qty.	Import Item	Qty.
Pottasium Fluoride (KF)	1 Kg	1. Pottasium Hydroxide (KOH) Flakes	1.1 Kg
		2. Fluorspar (Acid Grade)	0.6 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

139	Case No.:17/7/83-ALC1/2016	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00213/AM17/	RLA File :03/94/040/00739/AM16/	Lic.No/Date:0310800995 14.12.2015	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy received from RA is sent to Deptt. of IPP for providing the comments. U.O issued on 27.06.2016. The case is re-listed for 10.08.2016.			

140	Case No.:56/7/83-	Party Name:OMSAI	Meet No/Date:7/83-	Status:Case

	ALC1/2016	PRINTS	ALC1/2016 13.07.2016	Approved
	HQ File :01/83/050/00252/AM17/	RLA File :03/95/040/00705/AM16/	Lic.No/Date:0310801035 15.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

141	Case No.:29/7/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00225/AM17/	RLA File :03/94/040/00758/AM16/	Lic.No/Date:0310801224 18.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

142	Case No.:19/3/83-ALC1/2016	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00019/AM17/	RLA File :05/23/040/00377/AM16/	Lic.No/Date:0510396778 21.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of IPP vide their UO.No.7/242/2015-TSW dated 04.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

143	Case No.:42/7/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred

		LIMITED.		
	HQ File :01/83/050/00238/AM17/	RLA File :03/94/040/00727/AM16/	Lic.No/Date:0310801265 21.12.2015	Defer Date:10.08.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy received from RA is sent to Deptt. of IPP for providing the comments vide U.O dated 27.06.2016. The case is re-listed for 10.08.2016.			

144	Case No.:22/7/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00218/AM17/	RLA File :03/94/040/00772/AM16/	Lic.No/Date:0310801297 22.12.2015	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 27.06.2016. The case is re-listed for 10.08.2016.			

145	Case No.:83/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00279/AM17/	RLA File :17/24/040/00086/AM16/	Lic.No/Date:1710006221 22.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

146	Case No.:7/13/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00775/AM16/	RLA File :09/24/040/00569/AM16/	Lic.No/Date:0910063043 28.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

147	Case No.:57/7/83-ALC1/2016	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00253/AM17/	RLA File :03/95/040/00707/AM16/	Lic.No/Date:0310801357 28.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

148	Case No.:59/7/83-ALC1/2016	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00255/AM17/	RLA File :03/95/040/00708/AM16/	Lic.No/Date:0310801350 28.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

149	Case No.:60/7/83-ALC1/2016	Party Name:VANSHI CHEMICALS PVT.LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00256/AM17/	RLA File :03/95/040/00724/AM16/	Lic.No/Date:0310801376 29.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

150	Case No.:79/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00275/AM17/	RLA File :17/24/040/00089/AM16/	Lic.No/Date:1710006227 29.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

151	Case No.:55/17/83-ALC1/2015	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00849/AM16/	RLA File :25/24/040/00014/AM16/	Lic.No/Date:2510004439 30.12.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-list for 10.08.2016.			

152	Case No.:54/7/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00250/AM17/	RLA File :09/24/040/00558/AM16/	Lic.No/Date:0910063049 30.12.2015	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy received from RA is sent to Deptt. of IPP for providing the comments vide U.O dated 27.06.2016. The case is re-listed for 10.08.2016.			

153	Case No.:55/7/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00251/AM17/	RLA File :09/24/040/00557/AM16/	Lic.No/Date:0910063051 30.12.2015	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy received from RA is sent to Deptt. of IPP for providing the comments vide U.O dated 27.06.2016. The case is re-listed for 10.08.2016.			

154	Case No.:58/7/83-ALC1/2016	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310801429	Defer Date:

	:01/83/050/00254/AM17/	:03/94/040/00796/AM16/	31.12.2015	
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/176/2011-CH-II dated 03.10.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

155	Case No.:81/7/83-ALC1/2016	Party Name:VIC INDUSTRIES,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00277/AM17/	RLA File :17/24/040/00094/AM16/	Lic.No/Date:1710006231 31.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

156	Case No.:47/7/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00243/AM17/	RLA File :03/94/040/00784/AM16/	Lic.No/Date:0310801494 01.01.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and noted that hard copy received from RA is sent to Deptt. of IPP for providing the comments. The case is re-listed for 10.08.2016.			

157	Case No.:16/7/83-ALC1/2016	Party Name:KWALITY CHEMICAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00212/AM17/	RLA File :03/94/040/00775/AM16/	Lic.No/Date:0310801540 04.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

158	Case No.:21/7/83-ALC1/2016	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00217/AM17/	RLA File :03/94/040/00786/AM16/	Lic.No/Date:0310801539 04.01.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/37/2008-CH-II dated 27.12.2011 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

159	Case No.:43/7/83-ALC1/2016	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00239/AM17/	RLA File :03/94/040/00791/AM16/	Lic.No/Date:0310801538 04.01.2016	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case re-listed for 10.08.2016.			

160	Case No.:89/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00285/AM17/	RLA File :17/24/040/00096/AM16/	Lic.No/Date:1710006235 04.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

161	Case No.:48/7/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred

	HQ File :01/83/050/00244/AM17/	RLA File :03/94/040/00771/AM16/	Lic.No/Date:0310801565 05.01.2016	Defer Date:10.08.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy received from RA is sent to Deptt. of IPP for providing the comments vide U.O dated 27.06.2016. The case is re-listed for 10.08.2016.			

162	Case No.:49/7/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00245/AM17/	RLA File :03/95/040/00630/AM16/	Lic.No/Date:0310801552 05.01.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.15022/8/2015-CH-II dated 20.10.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

163	Case No.:50/7/83-ALC1/2016	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00246/AM17/	RLA File :03/95/040/00721/AM16/	Lic.No/Date:0310801550 05.01.2016	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 27.06.2016. The case is re-listed for 10.08.2016.			

164	Case No.:68/7/83-ALC1/2016	Party Name:RALLIS INDIA LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00264/AM17/	RLA File :03/95/040/00550/AM16/	Lic.No/Date:0310801549 05.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

165	Case No.:88/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00284/AM17/	RLA File :17/24/040/00097/AM16/	Lic.No/Date:1710006236 05.01.2016	Defer Date:

	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

166	Case No.:45/7/83-ALC1/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00241/AM17/	RLA File :09/24/040/00593/AM16/	Lic.No/Date:0910063103 06.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

167	Case No.:29/3/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00029/AM17/	RLA File :05/24/040/00497/AM16/	Lic.No/Date:0510397244 08.01.2016	Defer Date:10.08.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 10.08.2016.			

168	Case No.:30/3/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00030/AM17/	RLA File :05/24/040/00498/AM16/	Lic.No/Date:0510397245 08.01.2016	Defer Date:10.08.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy received from RA is sent to Deptt. of IPP for providing the comments vide U.O dated 20.06.2016. The case is re-listed for 10.08.2016.			

169	Case No.:37/3/83-ALC1/2016	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved

	HQ File :01/83/050/00037/AM17/	RLA File :05/23/040/00415/AM16/	Lic.No/Date:0510397257 08.01.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:- Import items – 1-3 as applied for by the firm Import items- 4 to 8 Subject to 5% of FOB value RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

170	Case No.:44/7/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00240/AM17/	RLA File :03/94/040/00811/AM16/	Lic.No/Date:0310801664 08.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

171	Case No.:46/7/83-ALC1/2016	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00242/AM17/	RLA File :09/24/040/00576/AM16/	Lic.No/Date:0910063125 11.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

172	Case No.:85/7/83-ALC1/2016	Party Name:SATYAM COMPOSITES PVT. LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred

	HQ File :01/83/050/00281/AM17/	RLA File :34/24/040/00244/AM16/	Lic.No/Date:3410041796 11.01.2016	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 10.08.2016.			

173	Case No.:87/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00283/AM17/	RLA File :17/24/040/00098/AM16/	Lic.No/Date:1710006240 11.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

174	Case No.:52/7/83-ALC1/2016	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00248/AM17/	RLA File :02/24/040/00138/AM16/	Lic.No/Date:0210206439 12.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

175	Case No.:86/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00282/AM17/	RLA File :17/24/040/00099/AM16/	Lic.No/Date:1710006241 12.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals			

	letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

176	Case No.:76/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00272/AM17/	RLA File :17/24/040/00105/AM16/	Lic.No/Date:1710006245 18.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

177	Case No.:78/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00274/AM17/	RLA File :17/24/040/00109/AM16/	Lic.No/Date:1710006246 18.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

178	Case No.:91/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00287/AM17/	RLA File :17/24/040/00110/AM16/	Lic.No/Date:1710006247 18.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

179	Case No.:62/7/83-ALC1/2016	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00258/AM17/	RLA File :05/23/040/00430/AM16/	Lic.No/Date:0510397362 19.01.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

180	Case No.:51/7/83-ALC1/2016	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00247/AM17/	RLA File :05/23/040/00429/AM16/	Lic.No/Date:0510397377 20.01.2016	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
Antimony Trisulphide	1 Kg	Antimony Concentrate (Sb content 55% to 62%) with H2O 7% to 10% (water content).	1.32 Kg. Subject to condition that import item should contain minimum 7% of moisture content

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

181	Case No.:64/7/83-ALC1/2016	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00260/AM17/	RLA File :05/23/040/00433/AM16/	Lic.No/Date:0510397378 20.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

182	Case No.:61/7/83-ALC1/2016	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00257/AM17/	RLA File :10/24/040/00093/AM16/	Lic.No/Date:1010059375 21.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

183	Case No.:92/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00288/AM17/	RLA File :17/24/040/00106/AM16/	Lic.No/Date:1710006251 21.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

184	Case No.:31/3/83-ALC1/2016	Party Name:BANARAS BEADS LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00031/AM17/	RLA File :15/24/040/00018/AM16/	Lic.No/Date:1510022086 22.01.2016	Defer Date:10.08.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy received from RA is sent to Deptt. of IPP for providing the comments vide U.O dated 20.06.2016. The case is re-listed for 10.08.2016.			

185	Case No.:53/7/83-ALC1/2016	Party Name:PRASAN SOLUTIONS (INDIA)	Meet No/Date:7/83-ALC1/2016	Status:Case Approved

		PRIVATE LIMITED	13.07.2016	
	HQ File :01/83/050/00249/AM17/	RLA File :10/24/040/00102/AM16/	Lic.No/Date:1010059390 22.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

186	Case No.:77/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00273/AM17/	RLA File :17/24/040/00104/AM16/	Lic.No/Date:1710006255 22.01.2016	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 10.08.2018.			

187	Case No.:80/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00276/AM17/	RLA File :17/24/040/00111/AM16/	Lic.No/Date:1710006257 22.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

188	Case No.:90/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00286/AM17/	RLA File :17/24/040/00108/AM16/	Lic.No/Date:1710006256 22.01.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/78/2012-CH-II dated 04.03.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority			

	have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

189	Case No.:1/15/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00787/AM16/	RLA File :09/24/040/00619/AM16/	Lic.No/Date:0910063170 27.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

190	Case No.:67/7/83-ALC1/2016	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00263/AM17/	RLA File :03/95/040/00806/AM16/	Lic.No/Date:0310802048 27.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

191	Case No.:69/7/83-ALC1/2016	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00265/AM17/	RLA File :03/95/040/00548/AM16/	Lic.No/Date:0310802044 27.01.2016	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 10.08.2016.			

192	Case No.:19/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved

	HQ File :01/83/050/00813/AM16/	RLA File :17/24/040/00116/AM16/	Lic.No/Date:1710006263 02.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

193	Case No.:75/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00271/AM17/	RLA File :17/24/040/00115/AM16/	Lic.No/Date:1710006262 02.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

194	Case No.:84/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00280/AM17/	RLA File :17/24/040/00117/AM16/	Lic.No/Date:1710006264 02.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

195	Case No.:82/7/83-	Party Name:RUBAMIN	Meet No/Date:7/83-	Status:Case

	ALC1/2016	LTD.	ALC1/2016 13.07.2016	Approved
	HQ File :01/83/050/00278/AM17/	RLA File :34/24/040/00260/AM16/	Lic.No/Date:3410041850 04.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

196	Case No.:65/7/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00261/AM17/	RLA File :05/23/040/00458/AM16/	Lic.No/Date:0510397522 08.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

197	Case No.:63/7/83-ALC1/2016	Party Name:D J S PRINTERS PVT. LTD.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00259/AM17/	RLA File :05/23/040/00428/AM16/	Lic.No/Date:0510397563 10.02.2016	Defer Date:10.08.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy received from RA is sent to Deptt. of IPP for providing the comments vide U.O dated 27.06.2016. The case is re-listed for 10.08.2016.			

198	Case No.:66/7/83-ALC1/2016	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00262/AM17/	RLA File :04/24/040/00234/AM16/	Lic.No/Date:0410161619 18.02.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/20/2011-			

	CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

199	Case No.:71/7/83-ALC1/2016	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00267/AM17/	RLA File :03/95/040/00810/AM16/	Lic.No/Date:0310802824 24.02.2016	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 10.08.2016.			

200	Case No.:74/7/83-ALC1/2016	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00270/AM17/	RLA File :03/95/040/00907/AM16/	Lic.No/Date:0310802849 25.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

201	Case No.:72/7/83-ALC1/2016	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00268/AM17/	RLA File :03/95/040/00943/AM16/	Lic.No/Date:0310802907 29.02.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided the following: - Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14010/5/2012-CH-II dated 04.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

202	Case No.:73/7/83-ALC1/2016	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00269/AM17/	RLA File :03/95/040/00945/AM16/	Lic.No/Date:0310802909 29.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

203	Case No.:2/17/83-ALC1/2015	Party Name:COGENT GLASS LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00796/AM16/	RLA File :09/24/040/00577/AM16/	Lic.No/Date:0910063352 03.03.2016	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 27.06.2016. The case is re-listed for 10.08.2016.			

204	Case No.:3/5/83-ALC1/2016	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00190/AM17/	RLA File :05/23/040/00006/AM17/	Lic.No/Date:0510398170 12.04.2016	Defer Date:10.08.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy received from RA is sent to Deptt. of IPP for providing the comments vide U.O issued on 21.06.2016. The case is re-listed for 10.08.2016.			

205	Case No.:97/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00293/AM17/	RLA File :17/24/040/00011/AM17/	Lic.No/Date:1710006315 02.05.2016	Defer Date:10.08.2016
	Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 10.08.2016.			

206	Case No.:98/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00294/AM17/	RLA File :17/24/040/00017/AM17/	Lic.No/Date:1710006325 05.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision.			

	Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

207	Case No.:99/7/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00295/AM17/	RLA File :17/24/040/00018/AM17/	Lic.No/Date:1710006327 09.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

208	Case No.:1/5/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Deferred
	HQ File :01/83/050/00188/AM17/	RLA File :34/24/040/00014/AM17/	Lic.No/Date:3410042234 01.06.2016	Defer Date:10.08.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 10.08.2016.			

209	Case No.:4/5/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00191/AM17/	RLA File :17/24/040/00031/AM17/	Lic.No/Date:1710006350 02.06.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

210	Case No.:94/7/83-ALC1/2016	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00290/AM17/	RLA File :08/24/040/00422/AM16/	Lic.No/Date:0810138173 14.06.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

211	Case No.:100/7/83-ALC1/2016	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:7/83-ALC1/2016 13.07.2016	Status:Case Approved
	HQ File :01/83/050/00296/AM17/	RLA File :05/24/040/00027/AM17/	Lic.No/Date:0510398917 27.06.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date: 6.08.2016

Place: New Delhi

k k mushahary
Asst. Director General of Foreign Trade

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M-98

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Repeat basis

Sub: Application from M/s. K. Patel Chemopharma Pvt. Ltd. for issuance of licence. AA No: 0310797258 dt. 15.07.2015

M/s. K. Patel Chemopharma Pvt. Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of :

i) **Synthetic Organic Dyestuff Violet Toner DD& (Pigment Violet 27)**
ii) **Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)**

2. Their application has been examined. The party has furnished details of manufacturing process Based on details of manufacturing process furnished by them, this Department recommends following norms for the present licence application:

Item of export	Qty.	Item of import	Qty.
Synthetic Organic Dyestuff Violet Toner DD (Pigment Violet 27)	1 kg	N-N Dimethyl Aniline	0.355 kg
		Sodium Ferrocyanide	0.522 kg
Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)	1 kg	3-Dimethylamino 1-Propanol (N,N-Dimethyl Propanolamine)	0.078 kg
		P-Diethyl Amino Benzaldehyde	0.236 kg

(JASBIR SINGH)
Consultant

Shri G. Sarvanon, FTDO, O/oDGFT, Udyog Bhavan, New Delhi.

Dept. of C&PC U.O.No.14010/37/2008-Ch.II dated 27.12.2011

24/7/16

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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M-99
Repeat Cases

Sub: Application from M/s. K. Patel Chemopharma Pvt. Ltd. for issuance of licence. 0310794422 dt. 09.03.15

M/s. K. Patel Chemopharma Pvt. Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of :

i) **Synthetic Organic Dyestuff Violet Toner DD& (Pigment Violet 27)**
ii) **Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)**

2. Their application has been examined. The party has furnished details of manufacturing process Based on details of manufacturing process furnished by them, this Department recommends following norms for the present licence application:

Item of export	Qty.	Item of import	Qty.
Synthetic Organic Dyestuff Violet Toner DD 7 (Pigment Violet 27)	1 kg	N-N Dimethyl Aniline	0.355 kg
		Sodium Ferrocyanide	0.522 kg
Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)	1 kg	3-Dimethylamino 1-Propanol (N,N-Dimethyl Propanolamine)	0.078 kg
		P-Diethyl Amino Benzaldehyde	0.236 kg

(JASBIR SINGH)
Consultant

Shri G. Sarvanon, FTDO, O/oDGFT, Udyog Bhavan, New Delhi.
Dept. of C&PC U.O.No.14010/37/2008-Ch.II dated 27.12.2011

24/1/16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Oren Hydrocarbons Pvt. Ltd. for the import of raw material against the export of TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY)

(Advance Authorization No.0410159948 dated 01.01.2015)
0410160491 dt. 11.05.2015

Ref: U.O. No. 01/83/50/083/AM-16/DES-IV/720 dated 25.05.2015)

M/s. Oren Hydrocarbons Pvt. Ltd. have submitted present application for the import of raw material against the export of TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

0410158965 dt. 11.05.2015

1. Item of Export	Qty.	Item of Import	Qty
MODIFIED STARCH PREGEL STARCH, DEXTRID, POLYSAL, KMC HYDRO, POLYSAL T, POLYSAL HT, PAL FLC, DEXTRID LTE & MILSTARCH	1 kg	1. TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY)	0. 900 kg.

This issue with the approval of competent authority.

12/1/16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/20/2011-CH-II dated 12 .01.2016.

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No.7/249/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

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Subject: Application for Advance authorization for the export of Pacmaan Gland Packing - M/s J D Jones & Co. (P) Ltd.

Ref: DGFT U.O. No. 01/83/50/497/AM-16/DES-IV

Ad. Auth. No. 0210205793 dated 14-05-2015

The case has been examined and the firm has claimed wastage @2% which appears to be reasonable. However, based on CA's certificate, the following norm is recommended:-

Export item: Pacmaan Gland Packing – NA -731 (containing PTFE Disperson PTFE content 60%)

Quantity: 3430 Kgs

Import item: PTFE Disperson PTFE content 60%

Quantity: 2401 Kg

(subject to approval of TA(B)

(Nand Lal)
Consultant
29-07-2016

DGFT(NC)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. PIRAMAL ENTERPRISES LTD.. for the import of raw material against the export of ULTRAZYME TABLETS(7458X) (CONTACT LENS CLEANING TABLETS)

Ref: U.O. No. 01/83/50/179/AM-13/DES-IV/704 dated 15.10.2015

M/s. PIRAMAL ENTERPRISES LTD. have submitted present application for the import of raw material against the export of ULTRAZYME TABLETS(7458X) (CONTACT KENX CLEANING TABLETS)

The applicationS has been examined and the Department recommends the following norms for the present Advance Authorization application.

0310797598 dt. 23.07.2015

(Advance Authorization No. ~~0310690527~~ dated ~~12.4.2012~~)

(Advance Authorization No. 0310694716 dated 15.5.2012)

1. Item of Export	Qty.	Item of Import	Qty
CONTACT LENS CLEANING TABLETS-OXYSEPT GENERIC TABLETS 9081X/ SOFTMATE II SEED 9081X/OXYSEPT TABLETS 9081X/ NEUTRALISING TABLETS 9081X/HYDROGEN PEROXIDE TABLETS 9081X/SOFTMATE NEUTRALISING TABLETS 9081X/OXSEPT COMFORT TABLETS 9081X/ULTRACARE 1 STEP TABLETS 9081X	1000 NOS.	1.MICROBIAL CATALASE FROM MICROCOCCUS LUTEUS LYOPHILISED FORM	0.001155 kg
		2.CYANOCOBALAMIN USP/PH EUR/JP	0.000095 kg
		3.ALUMINIUM FOIL PLAIN/ LAMINATE NOT EXCEEDING 60 MICRON	0.315 KG

(Advance Authorization No. 0310695328 dated 18.5.2012) 0310791616 dt. 02.12.14

1. Item of Export	Qty.	Item of Import	Qty
ULTRAZYME TABLETS(7458X) (CONTACT LENS CLEANING TABLETS)	1,000 Nos.	1. CLEAR LENS PRO 1.5 MG.(SUBTILISIN SORBITOL 1.5 MG)	0.00835 kg
		2. N- ACETYL CYSTEIN	0.0310 kg
		3. ALUMINIUM FOIL PLAIN/LAMINATE NOT EXCEEDING 60 MICRON	~~0.525 kg~~

(186)

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/70/2015 -CH-II dated 14.12.2015

Government of India
Ministry of Chemicals & Fertilizers
Deptt.of Chemicals & Petrochemicals

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48/7
Repeat Cases

Sub: Application from M/s. Kutch Chemical Industries Ltd. Kutch for fixation of norms.

Ref: 01/83/050/00923/AM13

M/s. Kutch Chemical Industries Ltd. Kutch have submitted present application for for fixation of norms for the import of raw materials for the manufacture and export of Chlorinated Paraffin (51-55% Chlorine Content)

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. Following norms may be used for the present licence application.

3410041413 dt. 29.07.2015

Item of export	Qty.	Item of import	Qty.
Chlorinated Paraffin (51-55% Chlorine Content)	1 kg.	Paraffin(C8-C30)	0.550 kg
		Stabilizer (Epoxidised Soya Bean Oil)	0.01kg
		HM/HDPE Granules (Moulded Grade) for Drums	As per Packing Policy.

(JASBIR SINGH)
Consultant

Shri G.Sarvanan, ,FTDO, O/oDGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O.No.14010/17/2012/Ch.II dated 13.3.2013

29/7/15

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

76/7 Repeat basis

Subject: Application for issue of Advance Authorization against export of Self Adhesive paper with adhesive coating weight of 20 GSM and laminated with BOPP film with adhesive coating weight of 10 GSM (total 190 GSM+/-10%) - M/s SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/924/AM-14/DES-IV
Licence No. ~~0310763278~~ 0310799664 dt. 26.10.2015 dated ~~24.12.2013~~

Case No.197 **Meeting No.9/2014-15**

The case has examined and in the past the firm had submitted production/ consumption data duly endorsed by Central Excise for first three import items. Regarding, BOPP film, 1.04 Sq. Meter/sq meter content in export was also allowed in the past. Accordingly, DIPP recommends the following norms on repeat basis :-

Export Item : Self Adhesive paper with adhesive coating weight of 20 GSM and laminated with BOPP film with adhesive coating weight of 10 GSM (total 190 GSM+/-10%)

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Thermal Paper in Jumbo Roll (75 GSM +/-10%)	1.04 Sq. Meter/sq meter content in export
2.	Adhesive (100% Solid) (Rubber Based Hot Melt)	0.024 kg.
3.	Silicon Coated Paper (62 GSM +/-10%)	1.04 Sq. Meter/sq meter content in export
4.	BOPP Film 29 micron (26 gsm +/- 10%)	1.04 Sq. Meter/sq meter content in export

18/9

(NAND LAL)
SR. DEVELOPMENT OFFICER
05-08-2014

DGFT (NC)
No. 7/14/14-TSW dt. 21/8/14

23/9/14

18/9

HC received from RA.
24/9/14

No.7/47/2015-TSW

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

(TSW Section)

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Subject: Application for Advance Authorization for the export of Soap Noodles – OSAA7 Classic - M/s Galaxy Surfactant Ltd.

Ref: DGFT U.O. No. 01/83/50/655/AM-14/DES-IV

Advance Authorization No. ~~0310756888~~ 0310799758 dated ~~06-11-2013~~ 28.10.2015

The case has been examined and the firm has submitted the Central Excise Certificate and based on the information given by the firm, DIPP recommends the following norms:-

Export : Soap Noodles – OSAA7 Classic

Quantity : 1 Kg.

Import item:

Sl. No.	Item Description	Quantity required for manufacture of unit quantity of export product (Kg)
1	Laural Alcohal	0.296
2	Ceto Stearyl Alcohal	0.090
3	Eutanol G	0.0065
4	Starch	0.340
5	Stearic Acid	0.080

(NAND LAL)
Consultant
17-04-2015

30/04/2015

Shri R.S. Panjiar
FTDO, DES-IV,
DGFT

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance Authorization No. 0310737259 dated 11-06-2013 for the export of Soap Noodles (Galaxy-SN 8215) - M/s Galaxy Surfactant Ltd.

Ref: DGFT U.O. No. 01/83/50/487/AM-14/DES-IV

The case has been examined and based on production/ consumption data duly certified by Chartered Accountant, the following norms are recommended :-

Export : Soap Noodles (Galaxy-SN 8215)

Quantity : 1 Kg.

Import item: AA. No. 0310799734 dt. 28.10.2015

Sl. No.	Item Description	Quantity required for manufacture of unit quantity of export product (Kg)
1.	Ceto Stearyl Alcohol	0.13
2.	Starch	0.26
3.	Laural Alcohol	0.05
4.	Maleic Anhydride	0.05
5.	Sodium Sulphite	0.07

(NAND LAL)
Consultant
18-05-2015

Shri R.S. Panjiar
FTDO, DES-IV,
DGFT

No. 7/47/15-DES dt. 18/5/15

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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86/7

304

Repeat bucks

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of GALAXY MW 257 (LAURYL ALCOHOL 7 MOLES ETHOXYLATES)

Advance Authorization No 0310793621 dated 5.2.2015

Ref: DGFT U.O. No. 01/83/50/0306 /AM-16/DES-IV/468,dated 5.8.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of GALAXY MW 257 (LAURYL ALCOHOL 7 MOLES ETHOXYLATES)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
GALAXY MW 257 (LAURYL ALCOHOL 7 MOLES ETHOXYLATES)	1 kg.	1. LAURYL ALCOHOL (C1214)/FATTY ALCOHOL(C1214)/ LAURYL MYRISTYL ALCOHOL	0. 3879 kg.
		2. ETHYLENE OXIDE	0.5955 kg
		3. HDPE GRANULES	As per packing policy

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 29.9.2015

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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Shastri Bhawan, New Delhi

Sub: Application from M/s. Galaxy Surfactants for fixation of norms.

Ref: DGFT NO.01/83/50/921/AM-14/DES-4/80/dt.25.4.2014

M/s. Galaxy Surfactants have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of different Ethoxylate.

Their application has been examined. The party has furnished details of manufacturing process. This Department recommends the following norms for the present licence application.

Export Item	Qty.	Import Item	
Galaxy MW 252 (Lauryl Alcohol Ethoxylate with 2 Moles of Ethylene Oxide)	1kg.	Lauryl Alcohol	0.684kg
		Ethylene Oxide	0.312kg
Galaxy MW 251(Lauryl Alcohol Ethoxylates with 1 mole of Ethylene Oxide)	1 kg	Lauryl Alcohol	0.815kg
		Ethylene Oxide	0.185kg
Galaxy 2932 (Octyl Methoxycinnamate)	1 kg	Sodium Methoxide	0.256kg
		2 Ethyl Hexanol	0.498kg
		Para Anisic Aldehyde	0.521kg

(JASBIR SINGH)
Consultant

Shri Sanjeev Kumar kala, FTDO, DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O.No. 14010/148/2011-Ch.II dated 5.5.2014

107/7

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)
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Subject: Application for issue of Advance Authorization against export of Cyan offset ink, Magenta offset ink, Yellow offset ink and Black offset ink - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/214/AM-16/DES-4

Advance Authorization No. 0310800598 Dt. 02.12.2015

Vide e mail dated July 28, 2016, the firm has submitted a material balance for the export item and in the application submitted production consumption data duly certified by CA. They have claimed wastage 0-2% in manufacturing the export products. Accordingly DIPP recommends the following norms:

Export Item: Pigment Red UV Paper Concentrate (Pigment Content 29 +/ - 1 %, Resin Content 59+/- 1 %)
Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	Pigment Red 57:1 (Raw material of Pigment Red 57:1)	
2	1(a) 4B Acid	0.12075
3	1(b) Bon Acid	0.12135
4	1(c) Sodium Nitrite	0.04496
5	1(d) Gum Rosin	0.02248
6	Polyester acrylate (Di Trimethylol Propane Based) (Raw material of Polyester Acrylayte {Di Trimethylol Propane Based})	
7	2(a) Acrylic Acid	0.18372
8	2(b) Dimer Acid	0.03289
9	2(c) Phthalic Anhydride	0.0286
10	2(d) Di Tri Methylol Propane	0.1895
11	Epoxy acrylate (Raw Material of Epoxy acrylate)	
12	3(a) Acrylic Acid	0.04518
13	3(b) Epoxy Resins	0.11885
14	3(c) Mono Ethyl Hydro Quinone	0.00120
15	3(d) Benzyl Dimethyl Amine	0.00080
16	3(e) Glyceryl Propoxy Triacrylate	0.03916
17	Trimethylol Propane Ethoxy Tri Acrylate (TMPEOTA)	0.12394

29/7/2016

(NAND LAL)
Consultant
28.07.2016

DGFT(NC)

~~108~~ 108/7 447

No.7/3/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Repeat basis

Subject: Application for issue of Advance Authorization against export of Pigment Yellow UV paper Concentrate (Pigment Content 27 +/- 1 %, Resin content 64 +/-1%). - M/s. Micro Inks Ltd.

Ref : DGFT UO. No.01/83/50/378/AM-16/DES-IV

Advance Authorization No.~~0310793683~~ 0310800604 dt. 02.12.2015 dated ~~06-02-2015~~

Vide e-mail dated 2nd September, 2015, the firm has submitted material balance sheet for production of export item. In the past meeting no.36 dated 02-12-2011, the same norms were approved.

Taking into consideration above and CA's certificate certifying production/ consumption data, following norms are recommended :-

Export Item: Pigment Yellow UV paper Concentrate (Pigment Content 27 +/- 1 %, Resin content 64 +/-1%)
Quantity: 1 KG

Import Items :

Sl. No.	Item Description	Qty recommended
1	Pigment Yellow 174 (or its Raw material of Pigment Yellow 174)	-
2	1a) 3,3 Dichlorobenzidine	0.0634
3	1b) Acetoacetmetaxylidide	0.09577
4	1c) Acetoacetorthotoludide	0.01545
5	1d) Sodium Nitrite	0.03840
6	1e) Sulfamic Acid	0.02540
7	1f) Caustic Soda Lye-48%	0.19320
8	1g) Acetic Acid	0.05800
9	1h) **Gum** Rosin	0.1065
10	Polyester acrylate (Di Trimethylol Propane Based) (or its Raw material of Polyester acrylate (Di Trimethylol Propane Based)	-
11	2a) Acrylic Acid	0.1767
12	2b) Dimer Acid	0.0316
13	2c) Pthalic Anhydride	0.0286
14	2d) Di Tri Methyl Propane	0.1823
15	Epoxy acrylate (or its raw material of Epoxy acrylate)	-
16	3a) Acrylic Acid	0.0598
17	3b) Epoxy Resins	0.1573
18	3c) Mono Ethyl Hydro Quinone	0.0016
19	3d) Benzyl Dimethyl Amine	0.00108
20	3e) Glyceryl Propoxy Triacrylate	0.0518
21	Trimethylol Propane Ethoxy Tri Acrylate (TMPEOTA)	0.07900

29/11/15

(NAND LAL)
Consultant
04-09-2015

DGFT(NC)
No. 7/31/15-TSW dt. 4/9/15

453/14

No.7/31/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION 109
(TSW Section)
************** Repeat Basis.

Subject : Advance Licence authorization for the export of Liquid Printing Inks (NC Based) in White (Pigment content 30% +/- 2% and total solid resin content 22% +/- 2%) and Liquid Printing Inks (NC Based) in various colours (Pigment content 10% +/- 2% and solid resin content 22% +/- 2%) - M/s. Micro Inks Ltd..

Reference : DGFT UO. No.01/83/50/144/AM-16/DES-IV
Ad. Auth.No.: ~~0310783429~~ dated ~~28-01-2015~~
0310X00606 dt. 02.12.2015

In this case, the firm has not claimed any wastage and submitted material balance sheet indicating all the raw materials with their solid content and also production consumption data duly certified by chartered Accountant. Taking into consideration the information furnished by the firm, DIPP recommends the following norms :-

Export item: 1) Liquid Printing Inks (NC Based) in White (Pigment content 30% +/- 2% and total solid resin content 22% +/- 2%)
Quantity: 1 kg.

Import items:

Sl. No.	Item Description	Quantity Recommended
1.	Titanium Dioxide	0.30 kg
2.	Relevant Synthetic Resins (Nitrocellulose Damped in 30% IPA)	0.22 kg
3.	Relevant Solvent (Ethyl Acetate, Methyl Isobutyl Ketone, Iso Propyl Alcohol, N-Propyl Acetate, N-Propyl Alcohol, Butyl Acetate)	0.47 kg
4.	Relevant Additives (Titanium Chilates, Wax, Aerosil, PVP Luviscol, Silaneamine, Acetyl Acetone, Isopropyl Titanate)	0.01 kg

Export item: **2)** Liquid Printing Inks (NC Based) in various colours (Pigment content 10% +/- 2% and solid resin content 22% +/- 2%)
Quantity: 1 kg.

Import items:

Sl. No.	Item Description	Quantity Recommended
1.	Organic Pigments / Metal complex dyes	0.10 kg
2.	Relevant Synthetic Resins (Nitrocellulose Damped in 30% IPA)	0.22 kg
3.	Relevant Solvent (Ethyl Acetate, Methyl Isobutyl Ketone, Iso Propyl Alcohol, N-Propyl Acetate, N-Propyl Alcohol, Butyl Acetate)	0.67 kg
4.	Relevant Additives (Titanium Chilates, Wax, Aerosil, PVP Luviscol, Silaneamine, Acetyl Acetone, Isopropyl Titanate)	0.01 kg

(NAND LAL)
Consultant
30-06-2015

DGFT(NC)
No. 7/31/15-TSW dt. 1/7/15

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. UPL Ltd. for the import of raw material against the export of Glufosinate Ammonium 280 SL

(Advance Authorization No. 0310786689 dated 10.07.2014)
(Advance Authorization No. 0310792516 dated 31.12.2014)
0310800621 dt. 03.12.2015

Ref: U.O. No. 01/83/50/744/AM15/DES-4/1047 dated 27.3.2015

M/s. UPL Ltd. have submitted present application for the import of raw material against the export of Glufosinate Ammonium 280 SL

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

0310798563 dt. 28.08.15

1. Item of Export	Qty.	Item of Import	Qty
Glufosinate Ammonium 280 SL	1 kg.	1. Triethyl Phosphite	0.388 kg.
		2.Tetrahydrofuran(THF)	0.087 kg.
		3. Acrolein	0.141 kg
		4. 1,3,5- Trimethyl Benzene	0.050 kg
		~~5. Sochemie-15~~	~~0.009 kg~~
		6. Methanol	0.396 kg
		7. Sodium Cyanide	0.117 kg
		8. Magnesium	0.087 kg
		9. 1-Methoxy-2-Propanol	0.097 kg
		10.Propylene Glycol	0.125 Kg
		11.Terwet 500	0.293 Kg

This issues with the approval of competent authority.

15/12/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 15022/5/2015-CH-II dated 15.12.2015

19/5/16 5-1-16 24/1/16

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi

Sub: Application from M/s. SKC Chemie Pvt. Ltd. for fixation of norms.

Ref: DGTD U.O.No. 01/83/050/331/AM 14/DES-4/415 dt. 19.9.2013

M/s. SKC Chemie Pvt. Ltd. have submitted present application for fixation of norms for the import of raw material for the manufacture and export Di-Potassium Hydrogen Ortho Phosphate SKC Chemie Pvt. Ltd.

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them and this Department recommends the following norms for the present licence application:

AA No: 0310800712 dt. 07.12.2015

Item of export	Qty	Item of import	Qty
Di-Potassium Hydrogen Ortho Phosphate SKC Chemie Pvt. Ltd.	1 kg	Phosphoric Acid (85% pure)	0.731kg
		Potassium Hydroxide (90%) (+/-2%)	0.784kg

(JASBIR SINGH)
Consultant

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No. 14010/44/2013.Ch.II Dated 21.10.2013

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

125/7 Repeat basis

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Subject: Advance Authorization applications from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.) AA No. 0310800913 dt. 11.12.2015

(Advance Authorizations No. 0310788476 dated 27.08.14,
(Advance Authorizations No. 0310775539 dated 23.3.2014,
(Advance Authorizations No. 0310788319 dated 25.8.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310788690 dated 3.9.14,
(Advance Authorizations No. 0310788475 dated 27.8.2014,
(Advance Authorizations No. 0310788322 dated 25.8.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310790352 dated 17.10.2014,
(Advance Authorizations No. 0310789200 dated 15.9.2014,
(Advance Authorizations No. 0310789662 dated 25.9.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310794148 dated 25.2.2015,

M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)

The applications has been examined and the Department recommends the following norms for the present Advance Authorization application. ~~0310788315 dt. 25.08.14~~

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg.	1. ISOAMYLENE	0.3011 Kg.
		2. PROPYLENE OXIDE	0.1824 kg
		3. ALPHA METHYL STYRENE	0.4626 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. ISOPROPYL MYRISTATE	0.350 kg

87 88 89 90 91

This issues with the approval of competent authority.

04/11/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

24/11/15

Shri K.K. Mushari, FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11. 2015

4/11

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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126
7
Repeat basis

Subject: Advance Authorization application from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of different export products.

Ref: U.O. No. 01/83/50/033/AM16/DES-IV/92, dated 26.02.2015

M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of different products.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorizations No. 0310790640 dated 30.10.14,

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (BB) (ASTROMUSK IN BENZYL BENZOATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg.	1. ISOAMYLENE	0.3011 Kg.
		2. PROPYLENE OXIDE	0.1824 kg
		3. ALPHA METHYL STYRENE	0.4626 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. BENZYL BENZOATE	0.3485 kg.

Not applicable for export

(Advance Authorizations No. 0310793300 dated 27.1.15,

(Advance Authorizations No. 0310794058 dated 23.2.15,

AA No.- 0310800916 dt. 11.12.2015

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (DEP) ASTROMUSK (ASTROMUSK IN DIETHYL PHTHALATE TOTAL ASTROMUSK CONTENT 62.5%)	1 kg.	1. ISOAMYLENE	0.2900 Kg.
		2. PROPYLENE OXIDE	0.1758 kg
		3. ALPHA METHYL STYRENE	0.4457 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. DIETHYL PHTHALATE	0.3800 kg

Not applicable for export

This issues with the approval of competent authority.

24/11/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K Mushari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of different export products.

Ref: U.O. No. 01/83/50/033/AM16/DES-IV/92, dated 26.02.2015

M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of different products.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorizations No. ~~0310790640~~ 0310800914 dated ~~30.10.14~~ 11.12.2015,

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (BB) (ASTROMUSK IN BENZYL BENZOATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg.	1. ISOAMYLENE	0.3011 Kg.
		2. PROPYLENE OXIDE	0.1824 kg
		3. ALPHA METHYL STYRENE	0.4626 kg
		4. PARAFORMALDEHYDE	0.088 kg
		~~5. BENZYL BENZOATE~~	~~0.3485 kg.~~

(Advance Authorizations No. 0310793300 dated 27.1.15,
(Advance Authorizations No. 0310794058 dated 23.2.15,

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (DEP) ASTROMUSK (ASTROMUSK IN DIETHYL PHTHALATE TOTAL ASTROMUSK CONTENT 62.5%)	1 kg.	1. ISOAMYLENE	0.2900 Kg.
		2. PROPYLENE OXIDE	0.1758 kg
		3. ALPHA METHYL STYRENE	0.4457 kg
		4. PARAFORMALDEHYDE	0.088 kg
		~~5. DIETHYL PHTHALATE~~	~~0.3800 kg~~

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K Mushari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of different export products.

Ref: U.O. No. 01/83/50/033/AM16/DES-IV/92, dated 26.02.2015

M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of different products.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorizations No. 0310790640 dated 30.10.14,

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (BB) (ASTROMUSK IN BENZYL BENZOATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg.	1. ISOAMYLENE	0.3011 Kg.
		2. PROPYLENE OXIDE	0.1824 kg
		3. ALPHA METHYL STYRENE	0.4626 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. BENZYL BENZOATE	0.3485 kg.

(Advance Authorizations No. 0310793300 dated 27.1.15,

(Advance Authorizations No. 0310794058 dated 23.2.15,

AA.No. - 0310800904 dt. 11.12.2015

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (DEP) ASTROMUSK (ASTROMUSK IN DIETHYL PHTHALATE TOTAL ASTROMUSK CONTENT 62.5%)	1 kg.	1. ISOAMYLENE	0.2900 Kg.
		2. PROPYLENE OXIDE	0.1758 kg
		3. ALPHA METHYL STYRENE	0.4457 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. DIETHYL PHTHALATE	0.3800 kg

This issues with the approval of competent authority.

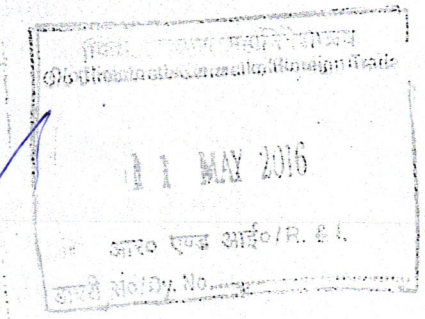
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K Mushari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11.2015

Reliance
Industries Limited

01/82/121/36/AM-17

RIL.DLH/2015-16/PX
May 10, 2016



The Chairman
Norms Committee – III
Office of the Dte. Gen. of Foreign Trade
Udyog Bhavan
New Delhi – 110 011

Request for minor correction in Adhoc Norms – correction in the name of Import Item against export of product viz., Paraxylene – Advance Authorisation No. 0310799215 dated 06.10.2015.

DGFT File No. 01/82/050/01385/AM-16/DES-III/1540

Dear Sir,

We draw your kind attention to our request for fixation of adhoc norms for export product Paraxylene against advance authorization No. 0310799215 dated 6th Oct. 2015.

2. Our above request was placed before the Norms Committee in their Meeting no. 01/82/2016 (case No. 274) held on 7th April, 2016 and the Committee decided to approve the case as recommended by the Department of Chemicals & Petrochemicals vide their recommendation No. 46011/57/2009-PC-II dated 6th April, 2016 (copy of the Minutes as published in your web site is enclosed for your reference (Enclosure – 1).

3. We regret to inform that while applying for the advance authorisation, under Col.12 A of the application (ANF-4B), **we have inadvertently mentioned the word 'Orthoxylene' instead of 'Paraxylene' as import input.** Accordingly, the Deptt. Of Chemicals & Petrochemicals in their recommendation mentioned the same as input. Also, there is a typographical error observed in the input quantity of 'Relevant Catalyst and Chemicals used in the manufacture of Paraxylene' i.,e instead of 0.90% of FOB Value of export, it is erroneously mentioned as '90% of FOB Value of export.

4. In view of the above, we request you to kindly get the above errors rectified by the Department of Chemicals & Petrochemicals in their letter No. 46011/57/2009-PC-II dated 6th April, 2016 and upload the same in your website, so as to enable us to get our above advance authorization closed without any hurdle at the office of Addl. DGFT, Mumbai.

...2

5th Floor, Meridien Commercial Tower, Windsor Place, Janpath, New Delhi-110 001 Tel. : 011 23710094, 23710072, Fax 011 23714295

Registered Office : 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai-400 021, India.
CIN No. L17110MH1973PLC019786

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of different export products.

Ref: U.O. No. 01/83/50/033/AM16/DES-IV/92, dated 26.02.2015

M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of different products.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorizations No. ~~0310790640~~ 0310800902 dt. 11.12.2015 dated ~~30.10.~~14,

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (BB) (ASTROMUSK IN BENZYL BENZOATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg.	1. ISOAMYLENE	0.3011 Kg.
		2. PROPYLENE OXIDE	0.1824 kg
		3. ALPHA METHYL STYRENE	0.4626 kg
		4. PARAFORMALDEHYDE	0.088 kg
		~~5. BENZYL BENZOATE~~	~~0.3485 kg.~~

(Advance Authorizations No. 0310793300 dated 27.1.15,
(Advance Authorizations No. 0310794058 dated 23.2.15,

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (DEP) ASTROMUSK (ASTROMUSK IN DIETHYL PHTHALATE TOTAL ASTROMUSK CONTENT 62.5%)	1 kg.	1. ISOAMYLENE	0.2900 Kg.
		2. PROPYLENE OXIDE	0.1758 kg
		3. ALPHA METHYL STYRENE	0.4457 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. DIETHYL PHTHALATE	0.3800 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K Mushari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization applications from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)

(Advance Authorizations No. 0310788476 dated 27.08.14,
(Advance Authorizations No. 0310775539 dated 23.3.2014,
(Advance Authorizations No. 0310788319 dated 25.8.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310788690 dated 3.9.14,
(Advance Authorizations No. 0310788475 dated 27.8.2014,
(Advance Authorizations No. 0310788322 dated 25.8.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310790352 dated 17.10.2014,
(Advance Authorizations No. 0310789200 dated 15.9.2014,
(Advance Authorizations No. 0310789662 dated 25.9.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310794148 dated 25.2.2015,

M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)

The applications has been examined and the Department recommends the following norms for the present Advance Authorization application. AA No. - 0310800891 dt. 11.12.2015

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg.	1. ISOAMYLENE	0.3011 Kg.
		2. PROPYLENE OXIDE	0.1824 kg
		3. ALPHA METHYL STYRENE	0.4626 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. ISOPROPYL MYRISTATE	0.350 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushari, FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11. 2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

.....

Subject: Advance Authorization application from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of different export products.

Ref: U.O. No. 01/83/50/033/AM16/DES-IV/92, dated 26.02.2015

M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of different products.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorizations No. 0310790640 dated 30.10.14,

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (BB) (ASTROMUSK IN BENZYL BENZOATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg.	1. ISOAMYLENE	0.3011 Kg.
		2. PROPYLENE OXIDE	0.1824 kg
		3. ALPHA METHYL STYRENE	0.4626 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. BENZYL BENZOATE	0.3485 kg.

(Advance Authorizations No. 0310793300 dated 27.1.15,

(Advance Authorizations No. 0310794058 dated 23.2.15,

AA No. - 0310800909 dt. 11.12.2015

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (DEP) ASTROMUSK (ASTROMUSK IN DIETHYL PHTHALATE TOTAL ASTROMUSK CONTENT 62.5%)	1 kg.	1. ISOAMYLENE	0.2900 Kg.
		2. PROPYLENE OXIDE	0.1758 kg
		3. ALPHA METHYL STYRENE	0.4457 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. DIETHYL PHTHALATE	0.3800 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K Mushari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11.2015

DES Import Item List

TO DES LICENCE NO : 0310792863 Dated:13.01.2015
TO : RELIANCE INDUSTRIES LTD.
UMBER : 03/95/040/00243/AM15/
E IMPORT OF FOLLOWING ITEMS :

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (US Dollars)
1	27079900	Reformate	3769.500	M.T		
2	38159000	Relevant catalyst and chemicals used in manufacture of Orthoxylene (0.90 % of FOB value $ 29463.61 INR 1763397.09)	0.001	M.T		
				Total	169,613,200.09	2,833,971.61

Date:13.01.2015
Place:Mumbai

D T PARATE
Foreign Trade Development Officer

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

135/7

Repeat basis

Subject: Advance Authorization applications from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)

(Advance Authorizations No. 0310788476 dated 27.08.14,
(Advance Authorizations No. 0310775539 dated 23.3.2014,
(Advance Authorizations No. 0310788319 dated 25.8.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310788690 dated 3.9.14,
(Advance Authorizations No. 0310788475 dated 27.8.2014,
(Advance Authorizations No. 0310788322 dated 25.8.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310790352 dated 17.10.2014,
(Advance Authorizations No. 0310789200 dated 15.9.2014,
(Advance Authorizations No. 0310789662 dated 25.9.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310794148 dated 25.2.2015,

M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)

The applications has been examined and the Department recommends the following norms for the present Advance Authorization application. ~~0310788315 dt. 25.08.14~~ AA No.- 0310800893 dt. 11.12.15

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg.	1. ISOAMYLENE	0.3011 Kg.
		2. PROPYLENE OXIDE	0.1824 kg
		3. ALPHA METHYL STYRENE	0.4626 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. ISOPROPYL MYRISTATE	0.350 kg

87 88 89 90 91

This issues with the approval of competent authority.

04/11/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushari, FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11. 2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of different export products.

Ref: U.O. No. 01/83/50/033/AM16/DES-IV/92, dated 26.02.2015

M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of different products.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorizations No. ~~0310790640~~ 0310 800900 dated ~~30.10.14~~ 04.11.12.2015;

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (BB) (ASTROMUSK IN BENZYL BENZOATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg.	1. ISOAMYLENE	0.3011 Kg.
		2. PROPYLENE OXIDE	0.1824 kg
		3. ALPHA METHYL STYRENE	0.4626 kg
		4. PARAFORMALDEHYDE	0.088 kg
		~~5. BENZYL BENZOATE~~	~~0.3485 kg.~~

(Advance Authorizations No. 0310793300 dated 27.1.15,
(Advance Authorizations No. 0310794058 dated 23.2.15,

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (DEP) ASTROMUSK (ASTROMUSK IN DIETHYL PHTHALATE TOTAL ASTROMUSK CONTENT 62.5%)	1 kg.	1. ISOAMYLENE	0.2900 Kg.
		2. PROPYLENE OXIDE	0.1758 kg
		3. ALPHA METHYL STYRENE	0.4457 kg
		4. PARAFORMALDEHYDE	0.088 kg
		~~5. DIETHYL PHTHALATE~~	~~0.3800 kg~~

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K Mushari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11.2015

	4	125	18300.000	Number	8333.69	107.67/EURO
126	4	126	18300.000	Number	131068.01	1693.39/EURO
127	4	127	18300.000	Number	49324.37	637.27/EURO
128	4	128	18300.000	Number	36016.92	465.33/EURO
129	4	129	18300.000	Number	83592.69	1080.01/EURO
130	4	130	18300.000	Number	23703.03	306.24/EURO
131	4	131	18300.000	Number	27717.80	358.11/EURO
132	4	132	18300.000	Number	45274.28	584.94/EURO
133	4	133	18300.000	Number	56127.57	725.16/EURO
134	4	134	18300.000	Number	56122.75	725.10/EURO
135	4	135	18300.000	Number	38872.52	502.23/EURO
136	4	136	183.000	Number	100.97	1.30/EURO
137	4	137	18300.000	Number	382111.38	4936.84/EURO
138	4	138	54900.000	Number	101406.58	1310.16/EURO
139	4	139	18300.000	Number	13698.64	176.98/EURO
140	4	140	18300.000	Number	73848.49	954.11/EURO
141	4	141	18300.000	Number	112390.14	1452.07/EURO
142	4	142	18300.000	Number	107480.08	1388.63/EURO
143	4	143	18300.000	Number	1157.17	14.95/EURO
144	4	144	18300.000	Number	555152.32	7172.51/EURO
145	4	145	18300.000	Number	34166.01	441.42/EURO
146	4	146	18300.000	Number	45703.38	590.48/EURO
147	4	147	36600.000	Number	18241.07	235.67/EURO
148	4	148	201300.000	Number	130470.92	1685.67/EURO
149	4	149	36600.000	Number	49972.97	645.65/EURO
150	4	150	91500.000	Number	96912.99	1252.11/EURO
151	4	151	36600.000	Number	51142.03	660.75/EURO
152	4	152	146400.000	Number	195561.73	2526.64/EURO
153	4	153	54900.000	Number	58591.73	756.87/EURO
154	4	154	36600.000	Number	625.88	8.09/EURO
155	4	155	201300.000	Number	130470.92	1685.67/EURO
156	4	156	1281.000	Meter	1649.11	21.31/EURO
157	4	157	64050.000	Meter	85181.53	1100.54/EURO
158	4	158	9836.250	Meter	72674.72	938.95/EURO
159	4	159	184.780	Meter	229.24	2.96/EURO
160	4	160	184.780	Meter	238.94	3.09/EURO
161	4	161	2196.000	Meter	15962.63	206.24/EURO
162	4	162	65240.390	Meter	61317.96	792.22/EURO
163	5	163	137000.000	Number	442845.69	5721.52/EURO
164	5	164	137000.000	Number	2190896.21	28306.15/EURO
165	5	165	137000.000	Number	611238.84	7897.14/EURO
166	5	166	137000.000	Number	174945.94	2260.28/EURO
167	5	167	137000.000	Number	334157.71	4317.28/EURO
168	5	168	137000.000	Number	3498.92	45.21/EURO
169	5	169	137000.000	Number	286908.03	3706.82/EURO
170	5	170	137000.000	Number	74520.26	962.79/EURO
171	5	171	137000.000	Number	2820265.08	36437.53/EURO
172	5	172	137000.000	Number	249485.24	3223.32/EURO
173	5	173	274000.000	Number	1197529.15	15471.95/EURO
174	5	174	137000.000	Number	648661.62	8380.64/EURO
175	5	175	137000.000	Number	4515682.84	58342.16/EURO
176	5	176	137000.000	Number	337324.83	4358.20/EURO
177	5	177	1233000.000	Number	787886.22	10179.41/EURO
178	5	178	137000.000	Number	178288.62	2303.47/EURO
179	5	179	274000.000	Number	283980.67	3669.00/EURO
180	5	180	822000.000	Number	858347.59	11089.76/EURO
181	5	181	274000.000	Number	377466.04	4876.82/EURO
182	5	182	548000.000	Number	721695.24	9324.23/EURO
183	5	183	274000.000	Number	4619.42	59.68/EURO
184	5	184	274000.000	Number	306451.04	3959.32/EURO
185	5	185	274000.000	Number	175085.83	2262.09/EURO
186	5	186	9590.000	Meter	12171.64	157.26/EURO
187	5	187	343870.000	Meter	719661.28	9297.95/EURO
188	5	188	45210.000	Meter	329320.52	4254.79/EURO
189	5	189	2740.000	Meter	5505.89	71.14/EURO
190	5	190	1370.000	Meter	1675.71	21.65/EURO
191	5	191	1370.000	Meter	1675.71	21.65/EURO
192	5	192	6850.000	Meter	6583.13	85.05/EURO
193	5	193	1370.000	Meter	1675.71	21.65/EURO
194	5	194	2740.000	Meter	3492.79	45.13/EURO
195	5	195	10960.000	Meter	78544.05	1014.78/EURO

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of different export products.

Ref: U.O. No. 01/83/50/033/AM16/DES-IV/92, dated 26.02.2015

M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of different products.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorizations No. ~~0310798640~~ AA no:-0310800918 dated ~~30.10.14~~ 11.12.2015

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (BB) (ASTROMUSK IN BENZYL BENZOATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg.	1. ISOAMYLENE	0.3011 Kg.
		2. PROPYLENE OXIDE	0.1824 kg
		3. ALPHA METHYL STYRENE	0.4626 kg
		4. PARAFORMALDEHYDE	0.088 kg
		~~5. BENZYL BENZOATE~~	~~0.3485 kg.~~

Not applicable for export

(Advance Authorizations No. 0310793300 dated 27.1.15,
(Advance Authorizations No. 0310794058 dated 23.2.15,

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (DEP) ASTROMUSK (ASTROMUSK IN DIETHYL PHTHALATE TOTAL ASTROMUSK CONTENT 62.5%)	1 kg.	1. ISOAMYLENE	0.2900 Kg.
		2. PROPYLENE OXIDE	0.1758 kg
		3. ALPHA METHYL STYRENE	0.4457 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. DIETHYL PHTHALATE	0.3800 kg

Not applicable for export

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K Mushari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11.2015

Sl. No. 592	
Case No. AR	M/s. Sumi Motherson Innovative Engineering Limited
Meeting No. 23/81	File No. 01/81/050/00376/AM11/
Dated:- 23.02.2016	RA File No. 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.
Decision : NC observed that the case has been referred to C&PC. NC decided to send a reminder to expedite the comments. The case stands deferred to 05.04.2016.	

Sl. No. 14	
Case No. AR	M/s. Sumi Motherson Innovative Engineering Limited
Meeting No. 01/81	File No. 01/81/050/00376/AM11/
Dated:- 05.04.2016	RA File No. 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.
Decision: NC observed that case has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. The case stands **deferred** to 17.05.2016.	

Sl. No. 116	
Case No. AR	M/s. Sumi Motherson Innovative Engineering Limited
Meeting No. 04/81	File No. 01/81/050/00376/AM11/
Dated:- 17.05.2016	RA File No. 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.
Decision: NC observed that application on the subject AA was referred to C&PC for comments. The Deptt. of C&PC have discontinued offering technical advise vide their letter No.46011/7/2014-PC-II dated 07.04.2016. NC decided to send the application in this case with relevant documents to MSME to seek their comments and defer the case. The case stands deferred to 28.06.2016.	

Case No. AR-208	M/s. Sumi Motherson Innovative Engineering Limited
Meeting No. 07/81	File No. 01/81/050/00376/AM11/
Dated:- 28.06.2016	RA File No. 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.
Decision: NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.	

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No.7/242/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Repeat basis

Subject : Advance Authorization for the export of Self Adhesive paper ...- M/s. Avery Dennison (India) Pvt. Ltd.

Ref : **DGFT UO. No.**01/83/050/248/AM-16/DES-IV

Advance Authorization No.0510~~3983559~~ dated 18-03-2015
A.A.No-0510396778 dt. 21.12.2015

The case has been examined and DIPP recommends the following norms on repeat basis :-

Export product No.1 : Self Adhesive Paper 155 GSM +/-10%
Quantity : 1 Sq.Meter

Import product

S.No.	Description of Item	Quantity recommended
1	Coated Paper 78 GSM +/-10%	1.04 Sq.Meter/ Sq. meter content contain in export product
2	Glassine Base Paper 59 GSM +/-10%	1.05 Sq.Meter/ Sq. meter content contain in export product
3	Solprene Butadiene Styrene polymer	0.003454778 Kg
4	Sylvalite Rosin Ester Gums	0.0060968 Kg
5	Quintac Styrene Isoprene Copolymer	0.0026419 Kg
6	Regalite Hydrocarbon Resin	0.0017275 Kg

Export Product No.2 :- Self Adhesive Film 118 GSM +/-10%
Quantity : 1 Sq.Meter

Import product

S.No.	Description of Item	Quantity recommended
1.	BOPP Film 42 GSM +/-10%	1.04 Kg/ KG content contain in export product
2.	Glassine Base Paper 59 GSM +/-10%	1.05 Sq. Meter/ Sq. meter content contain in export product
3.	Solprene Butadiene Styrene polymer	0.00355947 Kg
4.	Sylvalite Rosin Ester Gums	0.00628159333 Kg
5.	Quintac Styrene Isoprene Copolymer	0.0027194666 Kg
6.	Regalite Hydrocarbon Resin	0.0017798233 Kg

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14/11/15

(Nand Lal)
Consultant
04-09-2015

DGFT(NC)

No. 7/242/15- TSW dt. 4/9/15

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Government of India
Ministry of Chemicals &Fertilizers
Deptt. of Chemicals & Petrochemicals
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154/7
Repeat basis

Sub: Application from M/s. Dorf Ketal Chemicals for fixation of norms

M/s. Dorf Ketal Chemicals (I) Pvt. Ltd. have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of **Chemical Name: Organic Mixture, Trade Name: PX 3402/SR 1842**

Their application has been examined. The party has furnished details of manufacturing process . The different ingredients are mixed in pre-determined ratio. Based on the details of the manufacturing process, this Department recommends following norms for the present licence application:

AA No:- 0310801429 dt. 31/12/2015

Item of export	Qty.	Item of import	Qty.
Organic Mixture /Octane Booster, Trade Name: PX 3402/SR 1842	1 kg	Ferrocene 98%/Ferrocene 98% (Biscyclopentadienyliron)	0.0903

(Jasbir Singh)
Consultant

Sh. G. Saravanan, FTDO, Office of DGFT, Udyog Bhawan, New Delhi
Department of C&PC UO No. 14010 / 176 /2011 –Ch. II dated 3.10.2012

24/7/16

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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Repeat basis

Sub: Application from M/s. K. Patel Chemopharma Pvt. Ltd. for issuance of licence. AA. No. 0310801539 dt. 04.01.2016

M/s. K. Patel Chemopharma Pvt. Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of :

i) **Synthetic Organic Dyestuff Violet Toner DD& (Pigment Violet 27)**
ii) **Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)**

2. Their application has been examined. The party has furnished details of manufacturing process Based on details of manufacturing process furnished by them, this Department recommends following norms for the present licence application:

Item of export	Qty.	Item of import	Qty.
Synthetic Organic Dyestuff Violet Toner DD (Pigment Violet 27)	1 kg	N-N Dimethyl Aniline	0.355 kg
		Sodium Ferrocyanide	0.522 kg
Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)	1 kg	3-Dimethylamino 1-Propanol (N,N-Dimethyl Propanolamine)	0.078 kg
		P-Diethyl Amino Benzaldehyde	0.236 kg

(JASBIR SINGH)
Consultant

Shri G. Sarvanon, FTDO, O/oDGFT, Udyog Bhavan, New Delhi.

Dept. of C&PC U.O.No.14010/37/2008-Ch.II dated 27.12.2011

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. UPL Ltd. for the import of raw material against the export of FLONICAMID(Flonicamid Technical)

(Advance Authorization No. ~~0310792790~~ 0310801552 dated ~~9.1.2015~~ 5.01.2016)

Ref: U.O. No. 01/83/50/151/AM16/DES-4/345 dated 13.7.2015

M/s. UPL Ltd. have submitted present application for the import of raw material against the export of FLONICAMID(Flonicamid Technical)

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
FLONICAMID(Flonicamid Technical)	1 kg.	1. Trifluoroacetyl Chloride	1.00 kg.
		2. Ethyl Vinyl Ether	0.604 kg.
		3. Methyl-3-methoxyacrylate	0.837 kg
		4. Aminoacetronitrile Sulfate	0.548 kg
		5. N-Methyl-2-pyrrolidone	0.155 kg
		6. pyridine	0.188 kg
		7. Methylene Dichloride	0.732 kg
		8. Toluene	0.503 kg
		9. Sodium Methoxide 98%	0.441 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 15022/8/2015 -CH-II dated 20.10.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Repeat Advts

Subject: Advance Authorization application from M/s. Esteem Industries Pvt. Ltd. for the import of raw material against the export of Product-4713 (Polyoxyethylene Tridecyl Alcohol)

(Advance Authorization No. 1710006095 dated 24.04.2015)

Ref: U.O. No. 01/83/050/487/AM-16/DES-IV/855 dated 11.01.2016.

M/s. Esteem Industries Pvt. Ltd. has submitted present application for the import of raw material against the export of Product-4713 (Polyoxyethylene Tridecyl Alcohol)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Product-4713 (Polyoxyethylene Tridecyl Alcohol)	1 kg	1. Ethylene Oxide	0.606 kg.
		2. ISO Tridecanol (Tridecyl Alcohol)	0.393 kg

This issue with the approval of competent authority.

(A.K AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi–11.
Deptt. of C&PC U.O. No. 14010/78/2012-CH-II dated .03.2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. Oren Hydrocarbons Pvt. Ltd. for the import of raw material against the export of TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY)

(Advance Authorization No.~~0410159948~~ dated ~~01.01.2015~~)
0410161619 dt. 18.09.2016

Ref: U.O. No. 01/83/50/083/AM-16/DES-IV/720 dated 25.05.2015)

M/s. Oren Hydrocarbons Pvt. Ltd. have submitted present application for the import of raw material against the export of TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

~~0410158765 dt. 19.06.14~~

1. Item of Export	Qty.	Item of Import	Qty
MODIFIED STARCH PREGEL STARCH, DEXTRID, POLYSAL, KMC HYDRO, POLYSAL T, POLYSAL HT, PAL FLC, DEXTRID LTE & MILSTARCH	1 kg	1. TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY)	0. 900 kg.

This issue with the approval of competent authority.

12/1/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/20/2011-CH-II dated 12 .01.2016.

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Repeat basis

Subject: Advance Authorization application from M/s. Rossary Biotech Ltd. for the import of raw material against the export of Textile Finishing Agents: Kleerix NAC Liquid/SHAQ-FN Liquid/Geracid 100 Liquid/ Ecodye Liquid/ Deepacid Liquid/ Product Gan Liquid

(Advance Authorization No. ~~0310703718~~ 0310802907 dated ~~9.2.2015~~ 29.02.2016)

Ref: U.O. No. 01/83/50/139/ AM- 14/DES-IV/1008, dated 19.03.2015

M/s. Rossary Biotech Ltd.. have submitted present application for the import of raw material against the export of Textile Finishing Agents: Kleerix NAC Liquid/SHAQ-FN Liquid/Geracid 100 Liquid/ Ecodye Liquid/ Deepacid Liquid/ Product Gan Liquid

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Textile Finishing Agents: Kleerix NAC Liquid/SHAQ-FN Liquid/Geracid 100 Liquid/ Ecodye Liquid/ Deepacid Liquid/ Product Gan Liquid	1 kg	1. SATURATED ACYCLIC ORGANIC ACID (METHANE CARBOXYLIC ACID/ GLACIAL ACETIC ACID)	~~0.503~~ kg. 0.530 kg.
		2. MONO CARBOXYLIC ACID (METHANOIC ACID/ FORMIC ACID)	0.200 kg
		3. HDPE GRANULES	As per packing policy

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari , FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/5/2012-CH-II dated 4.9.2015